

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 795 OF 2024**

**IN THE MATTER OF:**

Badarilal & Ors. ...Applicants

Versus

State of Rajasthan & Ors. ...Respondents

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**RESPONDENT NO. 3**

(M/s Manomay Tex India Ltd.)

Through its advocate

**(Azmat H. Amanullah)**

Advocate for the Respondent No. 3

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New Delhi-110024

M: +91-9810612316

New Delhi

Dated: 21.11.2024

Email: [azmat.amanullah@gmail.com](mailto:azmat.amanullah@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 795 OF 2024**

**IN THE MATTER OF:**

Badarilal & Ors. ...Applicants

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State of Rajasthan & Ors. ...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 3,  
MANOMAY TEX INDIA LTD.**

**MOST RESPECTFULLY SHOWETH:**

1. The present Reply is being filed on behalf of the Project Proponent, Manomay Tex India Ltd. i.e., Respondent No.3 (**‘Answering Respondent’**) herein, in compliance of Order dated 22.10.2024 passed by this Hon’ble Tribunal (**‘Ld. Tribunal’**) in the captioned OA. Copy of the Board Resolution dated 14.11.2024 is annexed herewith and marked as **Annexure R-3/A**.
  
2. Vide Order dated 20.08.2024, this Hon’ble Tribunal was pleased to constitute a Joint Committee (**‘Committee’**) comprising of officials from CPCB<sup>1</sup>, RSPCB<sup>2</sup>, District

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<sup>1</sup> Central Pollution Control Board.

<sup>2</sup> Rajasthan State Pollution Control Board.

Magistrate, Chittorgarh and Regional Officer, MoEF&CC<sup>3</sup>, Jaipur which Committee, conducted its joint inspection on 07.10.2024 and 08.10.2024. The Committee thereafter submitted its Report which records the following pertinent points<sup>4</sup>:

- i. **Land Use Conversion**: The officials of Revenue Department informed that the unit of the Answering Respondent located on Khasra No. 5, 6, 7, 13, 14, 16, 18 and 19 have been converted for industrial purpose long back.
  
- ii. **CTO & CTE**: The Answering Respondent's unit's capacity was 1.02 Cr. Meter in 2013 when the Unit was established, thereafter in 2016 was expanded to 2.10 Cr. Meter, and finally in 2018 expanded to 4.10 Cr. Meter. Accordingly, where before the Answering Respondent had three different CTOs under the Water<sup>5</sup> and Air<sup>6</sup> Act for different production capacities, now Respondent No. 2<sup>7</sup> has merged all the CTOs which is valid till 30.09.2028.

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<sup>3</sup> Ministry of Environment, Forest and Climate Change.

<sup>4</sup> Page 27, 28 (NGT Pagination) of the Joint Committee Report.

<sup>5</sup> Water (Prevention & Control of Pollution) Act, 1974.

<sup>6</sup> Air (Prevention & Control of Pollution) Act, 1981.

<sup>7</sup> RSPCB.

iii. **Hazardous Waste Authorization**: The unit also has valid authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 valid till 30.06.2026. Copy of permits and clearances obtained by the Answering Respondent is annexed herewith and marked as **Annexure R-3/B (Colly)**.

iv. **Source of Water**: The Answering Respondent has its own 2 bore wells for which No-objection Certificate ('**NOC**') was obtained from Central Ground Water Authority ('**CGWA**') for 100 kilolitres per day ('**KLD**') ground water extraction and permission is valid up to 16.02.2025.

v. **Treatment and re-use of Wastewater**: To maintain the zero liquid discharge ('**ZLD**'), the unit has established an Effluent-Treatment Plant ('**ETP**') of 650 KLD comprising of Reverse-Osmosis ('**RO**') process with a capacity of 450 KLD, and Multiple Effect Evaporator ('**MEE**') of 50 KLD for total reutilisation and treatment of wastewater. The combined usage of RO and MEE in the ETP helps the Unit of Answering Respondent to maintain a ZLD, ensuring minimal environmental impact by re-using water and reducing waste. The Report of the Committee records that at

the time of the visit, all the treatment units were found functional. Further, the sludge generated from the ETP containing fibre contents is processed in cement plants, and MEE sludge is sent to Treatment, Storage, and Disposal Facility (“TSDF”) Udaipur, Rajasthan for further disposal.

vi. **Air pollutant control**: The unit of the Answering Respondent has two coal-based boilers having common bag filter as air pollution control device (‘APCD’). The fly ash and bottom ash generated in the process is further being sold to local brick manufacturers.

3. Notably, the Committee, vide its inspection, reviewed the issues raised in the present OA and was pleased to record the following observations:

- i. **Air Pollution**: Owing to the bag filters<sup>8</sup> as APCD and lime blending done with coal to control the SO<sub>2</sub> emission, the monitoring values were found to be in-line with the standard prescribed in the CTO<sup>9</sup>. **Observance of the AAQ data reveals that the air pollutants i.e., PM<sub>10</sub>, SO<sub>2</sub> and NO<sub>2</sub> are within the limit**, and some

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<sup>8</sup> Containing 360 Teflon bags.

<sup>9</sup> Page 29 (NGT Pagination) of the Joint Committee Report.

contribution to these pollutants in the air are also on account of the location of the unit which is located near the national highway, thereby some contribution is owing to heavy traffic. Additionally, water sprinkling is done to suppress the dust. Odour control system installed at the ETP, RO, MEE, and admin building was in operation. Accordingly concluding, that the APCD installed by the Answering Respondent seems to be adequate because the monitoring results are within the limits<sup>10</sup>.

- ii. **Water Pollution:** Reports records that unit of the Answering Respondent has installed ETP and STP with additional online monitoring system and PTZ camera and provided its connectivity to RSPCB for remote monitoring. Hence, the facts mentioned in the letter petition are not in consonance with the factual position observed.

- iii. **Upgradation of Pollution Control Devices:**

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<sup>10</sup> Pag 31 (NGT Pagination) of the Joint Committee Report.

\* In 2016 the Forced Evaporator was replaced with MEE.

S. No.	Year	Production Capacity (Cr./ Meter)	ETP Capacity (KLD)	RO Capacity	Forced Evaporator/ MEE
1.	2013	1.02	300	100	30
2.	2016	2.10	400	200	50*
3.	2018	4.10	650	450	50

- iv. **Bad Smell/ Odour**: Upon inspection by the Committee during the 2 days of visit, no such specific problem was observed as mentioned in the Letter Petition.
- v. **State PCB not taking action**: On the same subject matter, an OA 656/2018 was filed before this Hon'ble Tribunal, Principal Bench, titled '*Residents of Jojro Ka Kheda Vs State of Raj & Ors.*' and the Application was disposed of on 16.04.2019 directing the RSPCB to take further appropriate action after considering the report of health survey, result of stack analysis, ambient air monitoring and ground water monitoring, in accordance with law. Thereafter an Execution Application was also filed before this Hon'ble Tribunal bearing no. 27/2019 alleging that the State PCB was not taking any action in term of the above direction. Vide its order of disposal dated 24.10.2019 in the EA this Hon'ble Tribunal held

that the requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, human health survey, animal husbandry department survey and thus, no further order is necessary. Against the EA order of disposal dated 24.10.2019, the Applicants filed an Appeal before the Hon'ble Supreme Court (Civil Appeal No. 1919 of 2020) titled '*Resident of village Jojro Ka Kheda vs. State of Rajasthan & Ors.*'. The Civil Appeal was also disposed of by the Hon'ble Supreme Court noting that the issue of land conversion cannot be raised belatedly as the land-use conversion permits were obtained in 2005. On the issue of pollution, the Hon'ble Supreme Court directed the RSPCB to submit tri-monthly reports to this Hon'ble Tribunal for a period of 1 year so as to ensure no pollution is being caused by the unit. This direction has been complied by the State PCB wherein constant checks and inspections have been conducted by the State PCB to monitor compliances. The Applicants also filed a Review Petition of the order of disposal of the Hon'ble Supreme Court which was disposed of on 17.11.2020 noting no interference is required with the

order dated 10.07.2020. Copy of the orders of disposal in prior litigation on the same subject matter filed by the Applicants is annexed herewith and marked as **Annexure R-3/C (Colly)**. Copy of the Inspection Reports and sample analysis conducted by the Respondent No. 2 RSPCB in compliance with Hon'ble Supreme Court's direction are annexed herewith and marked as **Annexure R-3/D (Colly)**.

- vi. **Repeated Complaints of the Applicants:** As noted by the Joint Committee as also the RSPCB, a complaint was sent by Sh. Kan Singh, local resident vide letter dated 23.12.2023 alleging air pollution caused by the Answering Respondent. To this letter, the RSPCB replied on 18.03.2024 informing the Head office of the Pollution Control Board that the same complainants have been submitting repeated complaints on same issue and this fact also mentioned in the Collector's report which was forwarded to the Commissioner, Udaipur vide letter dated 04.07.2023. Another local resident of the village Sh. Ratan Lal Ahir filed a complaint on Rajasthan Sampark Portal on 27.06.2024 alleging pollution caused by the unit, to which the RSPCB,

Regional Officer replied and stated that the monitoring values were found to be in limit, thereby occasioning no further action. To this the Complainant submitted that the issue be re-investigated. Copy of letters dated 04.07.2023 issued by the District Collector, letter dated 01.07.2024 issued by the RSPCB, and letter dated 08.10.2024 issued by the Sarpanch of Village is annexed herewith and marked as **Annexure R-3/E**.

4. The Committee noting that while the Answering Respondent is compliant and not causing water and air pollution, observed that compliance with regards to ground water and minor smell/ odour around the Unit can be better dealt with, and gave the following recommendations:
  - i. Upgrade odour control system and install the same above the roof of the dyeing area.
  - ii. Optimisation in aeration system of ETP and capacity enhancement of MEE system.
  - iii. Installation of night visualized camera to cover the odour control system.
  - iv. To conduct Ground Water Study in and around the area from reputed institute under supervision of RSPCB to

ascertain impact on ground water due to the industry activity.

**Further compliance by the Answering Respondent**

5. Insofar as the above recommendations are considered, the Answering Respondent has already duly complied and made the following upgradations:
  - i. The odour control system was previously installed near the main gate and the ETP area. Owing to the recommendation of the Committee, the odour control system has been installed on the roof of dyeing area and have also installed an energy meter on the pumping arrangement of odour control system.
  - ii. A 150 KLD MEE has been ordered by the Answering Respondent to replace the previous 50 KLD MEE, which shall be installed within 2-3 months. In addition, a new air grid<sup>11</sup> and screw blowers<sup>12</sup> are also proposed to be added which is under process.

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<sup>11</sup> Ensures even aeration across the treatment area, enhancing efficiency.

<sup>12</sup> Advanced type of air blower that uses rotary screws (helix-shaped rotors) to compress and discharge air. It is widely used in industries for applications requiring a consistent and energy-efficient air supply.

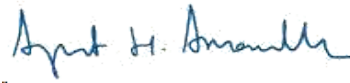
- iii. A Night visualised camera has been installed on odour control system in the ETP and dyeing roof area along with maintenance of a log book of chemical composition of odour control system.
- iv. The CGWA has conducted its study of the ground water with the supervision of RSPCB and submitted its Report dated November 2024. Copy of the Report of November 2024 of the State Ground Water Authority is annexed herewith and marked as **Annexure R-3/F**.
- v. A nodal officer has been appointed by the Answering Respondent whose name, and contact information has been displayed at the main gate of the Answering Respondent's unit which can be easily accessed by the general public.
- vi. Notably, the Answering Respondent also engages third-party assessors who conduct inspections qua the monitoring compliances of the Answering Respondent's unit.

6. In light of the above, it is most respectfully submitted that the answering Respondent is not only compliant with all extant laws and requirements as regards its operations, but is also committed to ensuring that no damage to the environment is caused due to its actions by consistently adopting better technologies and greater measures.
  
7. Notably, as stands recorded in the report submitted by the committee constituted by this Hon'ble Tribunal, similar false and incorrect complaints have been made in the past by certain identified persons with a view to harass and extort the answering Respondent including false allegations of the authorities not taking due action despite their having done so. In fact, even against Orders of this Hon'ble Tribunal in earlier applications (as mentioned in the report), civil appeals and review applications have been unfortunately filed before the Hon'ble Apex Court that were also dismissed, further supporting the factum of no wrongdoing on the part of the answering Respondent. Such unscrupulous acts should be taken strict notice of and action taken by this Hon'ble Tribunal against persons raising demonstrably false and baseless complaints.

8. In light of the factual submissions made hereinabove, it is humbly submitted that the Answering Respondent is continuously observing compliance with this Hon'ble Tribunal's directions, despite which it has been dealing with false complaints and resultant litigations. As such, the present application ought to be dismissed.
  
9. The Answering Respondent shall endeavour to continue to observe compliances with this Hon'ble Tribunal's directions. Moreover, the Answering Respondent most respectfully reserves their right to file an Additional Reply/Report, as and when directed by this Ld. Tribunal.

**RESPONDENT NO. 3**  
(M/s Manomay Tex India Ltd.)

Through its advocate



**(Azmat H. Amanullah)**

Advocate for the Respondent No. 3

A-320, Defence Colony,

New Delhi-110024

M: +91-9810612316

Email: [azmat.amanullah@gmail.com](mailto:azmat.amanullah@gmail.com)

New Delhi

Dated: 27.11.2024

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BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 795 OF 2024

IN THE MATTER OF:

Badarilal and Ors.

...Applicant

Versus

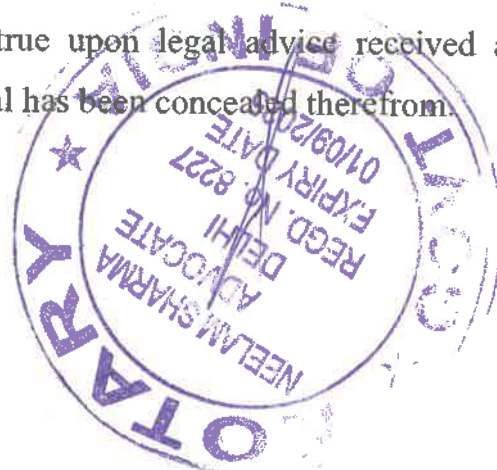
State of Rajasthan

...Respondents

AFFIDAVIT

I, Mr. Bhag Chand Trivedi, working as Electrical Head of Department at M/s Manomay Tex India Ltd., District Chittorgadh, Rajasthan, am the Officer-in-Charge (OIC) for the Answering Respondent in the above-mentioned matter, presently at New Delhi, do hereby solemnly swear and affirm on oath as under:

1. That I, the Deponent herein, am the OIC for the Answering Respondent in the abovementioned matter and I am fully conversant with the facts and circumstances of the case, hence competent to swear to this affidavit.
2. I state that I have read and understood the contents of the accompanying Reply which have been drafted by my counsel under my instructions, and the same have been understood by me. I state that the facts stated and averments made therein are true and correct to the best of my knowledge and legal submissions made therein are believed to be true upon legal advice received and that nothing material has been concealed therefrom.



3. I say that Annexures annexed and marked in the instant Reply are true copies of their respective originals.

*[Handwritten signature]*  
NOTARY PUBLIC  
GOVT. OF INDIA

DEPONENT

**VERIFICATION:**

I, the Deponent above named, do hereby solemnly affirm that the contents of the foregoing Affidavit and accompanying Reply are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 21 day of November, 2024.

21 NOV 2024

*[Handwritten signature]*  
NOTARY PUBLIC  
GOVT. OF INDIA

DEPONENT

*Rebecca*  
D/11356/2023  
I identified the deponent who has signed in my presence



NOTARIES  
*[Signature]*  
NOTARY (Govt. of India)  
Neelam Sharma  
Advocate  
21 No. 165A, Gate No. No. 11,  
Patiala House Courts,  
New Delhi-110001  
(M): 9899408301

21 NOV 2024

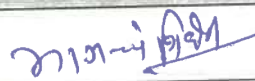
EXTRACT OF THE RESOLUTION PASSED IN BOARD MEETING OF M/S MANOMAY TEX INDIA LIMITED HELD ON THURSDAY 14.11.2024 AT 32, HEERA PANNA MARKET, PUR ROAD, BHILWARA - 311001 (RAJ) AT 10:30 A.M. (IST)

Chairman informed the Board of Directors that it is require to authorise any Competent person to appear before the Civil Court / Magistrates Court / District Court / High Court / Supreme Court / Tribunal or any other authorities/court of law and quasi-judicial body or any other statutory authorities for and on behalf of the Company in respect of all the legal matters filed by and/or against the Company.

Chairman further informed that in view of the requirements, the board discussed the matter and after due deliberation, passed the following resolution:

"RESOLVED THAT Mr. Bhag Chand Trivedi, Electrical Head of the company be and hereby authorized to appear, sign, verify, declare, affirm, make, present, submit and file all necessary notices, plaints, petitions, written statements, affidavits, undertakings, vakalatnamas, declarations, Appeals, Revisions, applications, statements, complaints, papers and documents and all proceedings and matters in connection with any suit(s) or proceeding(s) filed by or against the Company before any Civil Court / Magistrates Court / District Court / High Court / Supreme Court / Tribunal or any court of law / or any quasi-judicial or statutory or administrative authority; and

"RESOLVED FURTHER THAT Mr. Bhag Chand Trivedi, Electrical Head of the company be and hereby authorised on behalf of the Company, either by himself or through any lawyer or competent person to accept service of any writ of summons or other legal processes, to commence, prosecute, enforce, defend, answer, oppose or appeal and withdraw any legal proceedings, actions filed by and/or against the Company, whether civil, criminal, administrative or revenue or otherwise".

Name	Designation	Signature
Bhag Chand Trivedi	Electrical Head	

"RESOLVED FURTHER THAT Mr. Bhag Chand Trivedi, Electrical Head of the company be and hereby authorised to do all such acts, things and deeds necessary in this matter therefore and incidental thereto".

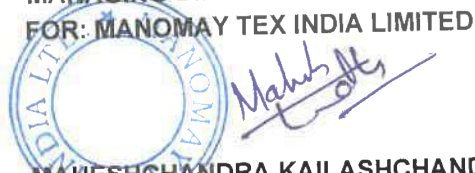
"RESOLVED FURTHER THAT a copy of the above resolution certified as true copy, be furnished to give effect to the above resolution".

CERTIFIED TO BE TRUE COPY



FOR: MANOMAY TEX INDIA LIMITED

YOGESH LADDHA  
[DIN : 02398508]  
MANAGING DIRECTOR



MAHESHCHANDRA KAILASHCHANDRA LADDHA  
[DIN : 0233125]  
WHOLE TIME DIRECTOR

**MANOMAY TEX INDIA LIMITED**

**REGISTERED OFFICE**

32 Heera Panna Market, Pur Road, Bhilwara,  
Rajasthan - 311001  
Contact : 01482-246983

**BRANCH OFFICE**

11/296, Industrial Estate, Near Arvind Process,  
Ichalkaranji, Maharastra - 416115,  
Contact : 0230-2434090

**FACTORY ADDRESS**

Aaraji No. 5-7, Near Toll Plaza, Jajro Ka Kheda,  
Gangrar, Chittorgarh, Rajasthan -312901,  
Contact : 93512-33436

[www.manomaytexindia.com](http://www.manomaytexindia.com)



**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695

**Registered**

**File No :** F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

**Order No :** 2023-2024/TCD/7754

**Date:** Feb 15 2024 10:52AM

**Unit Id :** 33304

**M/s Manomay Tex India Ltd.**

**Village-Jojara , Tehsil:Gangrar**

**District:Chittorgarh**

**Sub:** Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 12/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your textile plant situated at AN 5-7 and 18-19, Village -Jojara Ka Khara Jojara Ka Khara Tehsil:Gangrar District:Chittorgarh , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 12/10/2023 to 30/09/2028 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
DENIM FABRIC	Product	410.00 LAC METERS / ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

**Signature valid**

Digitally signed by Bhavenesh Mathur  
Date: 2024.02.15 10:54:13 IST  
Reason: Self Attested  
Location:





**420** Office (TCD)  
**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	6.500	NIL	6.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	485.000	460.000	20.000 Multieffect Evaporation

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Coal Fired Boiler( 10TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO <sub>2</sub>	600 mg/Nm <sup>3</sup> at 6 percent Dry o <sub>2</sub>
		Particulate Matter	100 Mg/Nm <sup>3</sup>
		NO <sub>x</sub>	300 mg/Nm <sup>3</sup> at 6 percent Dry o <sub>2</sub>

One Coal Fired Boiler( 4TPH)

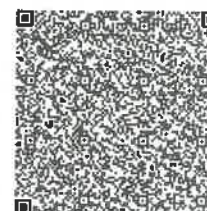
ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector

SO<sub>2</sub>

600 mg/Nm<sup>3</sup> at 6 percent Dry o<sub>2</sub>

**Signature valid**

Digitally signed by Bhavenesh Mathur  
 Date: 2024.02.15 10:54:13 IST  
 Reason: Self Attested  
 Location:





**421** Office (TCD)  
**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

		Particulate Matter NOx	100 Mg/Nm <sup>3</sup> 300 mg/Nm <sup>3</sup> at 6 percent Dry o <sub>2</sub>
One Coal Fired Thermopack( 10LAC CALORIES)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO <sub>2</sub> Particulate Matter NOx	600 mg/Nm <sup>3</sup> at 6 percent Dry o <sub>2</sub> 100 Mg/Nm <sup>3</sup> 300 mg/Nm <sup>3</sup> at 6 percent Dry o <sub>2</sub>
One D.G Set( 500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One D.G Set( 600KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That after issuance of this letter, the consent to operate issued vide order no. 2021-2022/TCD/7279 dated 22/03/2022 shall become null and void.
- 7 That this consent to operate is valid for installation of machinery i.e. Warping machine:07, Indigo /sizing machine-01:04, Colour and Size kitchen Vessels (1500 Ltrs capacity):01, Second hand air let looms machine:114, Finishing machine:02, Fabric inspection cum cloth rolling machine:07, Warp tying machine:01, Heavy duty stitching:01, Heavy duty gas singing machine:03, Stenter :01, Merceriser:01, Peaching:01, Water softener, Rotary printing machine:01, Shrinking/finish range:02, Caustic recovery plant (100 KLD):01 Inspection folding machine:05.
- 8 That this consent to operate is being issued considering capital cost of project as Rs.145.57 Cr.
- 9 That total water consumption shall not exceed 560.00 KLD.

Page 3 of 8

**Signature valid**

Digitally signed by Bhavenesh Mathur  
 Date: 2024.02.15 10:54:13 IST  
 Reason: SelfAttested  
 Location:





422 Office (TCD)

**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

- 10 The this consent to operate is issued for complete plant. After issuance of this consent all the prior issued consent to operate will become infructuous.
- 11 That industry shall comply with all condition stipulated in CGWA NOC No. CGWA/NOC/IND/REN3/2023/7962 dated 20/06/2023 and set it renewed timely.
- 12 That the industry shall not abstract any ground water without prior permission from the Central Ground Water Authority (CGWA).
- 13 That water meters shall be provided at the source of fresh water and water used for different purposes and record of same shall be maintained on daily basis.
- 14 That total quantity of trade effluent generation shall not exceed 485.0 KLD shall be treated in the ETP of 650 KLD capacity followed by three stage R.O. plant [1st stage RO plant 450 KLD & 2nd stage RO plant 150 KLD , RO plant 3rd stage-100 KLD ] and MEE 50 KLD followed by ATFD 400 KLD capacity treated- effluent shall be recycled/reused in the process completely.
- 15 That no treated/untreated trade effluent shall be utilized for plantation and discharged within or outside the premises.
- 16 That no treated/untreated trade effluent shall be discharged within or outside the premises under any circumstances and zero discharge condition shall be maintained all the time.
- 17 That RO reject shall be treated through MEE of adequate capacity followed by ATFD, so as to dry sludge to the level having moisture content less than 10 %.
- 18 The sludge (hazardous waste) / MEE salt generated from waste water treatment/residue from treatment of MEE shall have moisture content less than 10% at the time of storage & disposal.
- 19 That the Electromagnetic flow meter and PTZ cameras installed should confirm the following:-
  - (a) PTZ Camera(s) should cover the entire ETP area and all possible locations of outlets from the premises.
  - (b) The flow meter shall be installed at the point of effluent discharge from production plant/inlet of ETP and all outlets from ETP/RO/RO reject management system.
  - (c) If the distance between point of discharge from production plant and ETP is more than 50 m and conduit line is underground, then flow meters should be installed at both ends(discharge point and inlet of ETP).
  - (d)The Electromagnetic flow meter & PTZ cameras shall configure the parameters of OCMEMS with the State Board portal.
- 20 That unit will increase the number of flow meters and PTZ camera in consultation which RO and as per office order dated 13/08/2023 and submit action plan for same by 31/03/2024.

Signature valid

Digitally signed by Bhavenesh Mathur  
 Date: 2024.02.15 10:54:13 IST  
 Reason: Self Attested  
 Location:





**423** Office (TCD)  
**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

- 21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 22 That the record of batteries purchased and sold/returned to registered dealers and/or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.
- 23 That the industry shall maintained log book at ETP, R.O. plant & MEE and daily production of processed cloth should be recorded. Also record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should be mentioned in log book.
- 24 That industry shall provide separate energy metering device for ETP, R.O. plant & MEE and record of daily energy consumption (units) shall be maintained in log book.
- 25 That proper maintenance of ETP, R.O. plant & MEE shall be ensured and membrane of RO plant shall be replaced as and when required.
- 26 That trained/skilled operators/supervisors shall be employed to operate the ETP and RO plant.
- 27 That power supply to the production shall be so interlocked with the pollution control equipment so that in the event of non functioning of the pollution control equipment the production process stops automatically.
- 28 That the industry shall not use pet coke/F.O. or any other such fuel which is banned by any Court of Law, Hon'ble NGT and Govt. of Rajasthan.
- 29 That the industry shall maintain adequate air pollution control equipment's as well as stack of adequate height at all the sources of air emission so as to achieve the prescribed standards and air pollution control equipment's will be kept operational effectively whenever plant is operated.
- 30 That unit needs to upgrade PCM on Steam Generator and Thermopack as per Govt of India Notification dated 16.05.2023 to achieve standard by 15.05.2025.
- 31 That stack of adequate height and acoustic enclosure as per norm shall be maintained at D.G. set.
- 32 That adequate measures for rain water harvesting for artificial recharge of ground water shall be taken and maintained.

**Signature valid**

Digitally signed by Bhavenesh Mathur  
 Date: 2024.02.15 10:54:13 IST  
 Reason: Self Attested  
 Location:





**424** Office (TCD)  
**Rajasthan State Pollution Control Board**  
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
 Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

- 33 That safe and adequate infrastructure facility shall be provided and maintained as per the guidelines issued by the CPCB with the stack of air pollution sources so as to monitor stack emissions.
- 34 That the industry shall submit effluent sampling and air monitoring reports for stack emission and ambient air quality from laboratory recognized by MOEF or from RSPCB laboratory on payment basis on quarterly basis.
- 35 That provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 shall be complied and record of sludge generation and its disposal shall be maintained.
- 36 For controlling PM, SO<sub>2</sub> & NO<sub>x</sub> specific trees to be planted in all possible space to maintain 33% green cover and industry shall submit compliance within 3 months.
- 37 The unit shall also explore the possibilities of planting Canna Plant (Keli) in their premises covering all possible spaces for absorbing accidental discharges /Leakages and industry shall submit compliance within 3 months.
- 38 Industry shall submit action plan for complying MOEF & CC dated 16/05/2023 within 30 days from issuance of consent.
- 39 That the industry shall ensure connectivity of PTZ camera and flow meter to the State Board server and achieve the desirable data transmission to the server before 15/03/2024, failing which bank guarantee submitted vide DD no. 648707 dated 14/02/2024 will be forfeited without any further notice.
- 40 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 41 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 42 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

**Signature valid**

Digitally signed by Brij Venesh Mathur  
 Date: 2024.02.15 10:54:13 IST  
 Reason: Self Attested  
 Location:





25

425  
Office (TCD)  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

- 43 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 44 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 45 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 46 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 47 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 48 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge [ TCD ]

Page 7 of 8

Signature valid

Digitally signed by Bhavenesh Mathur  
Date: 2024.02.15 10:54:13 IST  
Reason: Self Attested  
Location:





**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh
- 2 Master File.

Group Incharge[ TCD ]

Signature valid

Digitally signed by Bhuvanesh  
Mathur  
Date: 2024.02.15 10:54:13 IST  
Reason: SelfAttested  
Location:





27

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)  
**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	M/s Manomay Tex India Pvt Ltd.		
Project Address:	M/s Manomay Tex India Pvt Ltd.		
Village:	Jojron Ka Khera	Block:	Gangrar
District:	Chittorgarh	State:	Rajasthan
Pin Code:			
Communication Address:	Shri Yogesh Laddha, Director, 32, Hira Panna Market Pur Road, Suwana, Bhilwara, Rajasthan - 311001		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/REN/3/2023/7962	2. Date of Issuance	20/06/2023										
3. Application No.:	21-4/568/RJ/IND/2013	4. Category: - - (GWRE 2022)	Over Exploited										
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal										
7. Valid from:	17/02/2023	8. Valid up to:	16/02/2025										
9. Ground Water Abstraction Permitted:													
Fresh Water		Saline Water		Dewatering		Total							
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year						
100.00	32000.00												
10. Details of ground water abstraction /Dewatering structures													
Total Existing No.:2							Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	- - 268800.00												
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism						
							Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	1						0	1	0				

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed. - -

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE



Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

M/s Manomay Tex India Ltd.

Village-Jojara , Tehsil:Gangrar

District:Chittorgarh

Sub:- Authorization for operating a facility for Disposal, Generation of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 22/02/2021 received on 22/02/2021 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2021-2022/TCD/HSW/16.
- 2 Application Number : 277505 dated : 22/02/2021 .
- 3 MD of M/s Manomay Tex India Ltd. is hereby granted an authorization based on the enclosed signed inspection report for Disposal, Generation of Hazardous waste on the premises situated at Village-Jojara Tehsil: Gangrar District: Chittorgarh.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Empty barrels/containers contaminated with hazardous chemicals/wastes	I	33.1	500.00 NOS./ANNUM	Send back to supplier
2	Chemical sludge from waste water treatment	I	35.3	2000.00 MTPA	CTDF Udaipur
3	Used or spent oil	I	5.1	180.00 LITER/ANNUM	Sales to Registered Recycler

- 4 The authorization shall be in force for period from 01/07/2021 to 30/06/2026 .

Signature valid

Digitally signed by Bhavenesh Mathur  
Date: 2021.07.19 13:24:07 IST  
Reason: Self Attested  
Location:





**Registered**

**File No:** F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

**Date:** 19/07/2021

**Unit Id :** 33304

The authorization is subject to the following general and specific conditions :

**A. General conditions of Authorization**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

**Signature valid**

Digitally signed by Bhavenesh Mathur  
Date: 2021.07.19 13:24:07 IST  
Reason: Self Attested  
Location:





Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**B. Specific Conditions**

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of -Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried without prior valid registration with Competent Authority as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh Authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorised/ dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/ receiver whoever arranges the transportation.
- 10 That unit will label the hazardous waste containers in Form-8 of H&OW (M&TM) Rules, 2016.
- 11 The industry shall obtain and maintain membership from CTFD, Udaipur for final disposal of hazardous waste.
- 12 The industry shall sales used or spent oil to registered recycler.

Page 3 of 5

**Signature valid**

Digitally signed by Bhuvanesh Mathur  
Date: 2021.07.19 16:24:07 IST  
Reason: Self Attested  
Location:





Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

- 13 The industry shall sent empty barrels/containers contaminated with hazardous chemicals/waste back to supplier without fail.
- 14 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 15 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 16 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 17 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 18 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 19 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 20 That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 21 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature valid - -

Digitally signed by Bhavenesh Mathur  
Date: 2021.07.19 15:24:07 IST  
Reason: Self Attested  
Location:





Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board Chittorgarh
- 2 Master File

Group Incharge

Signature valid

Digitally signed by Anurag Mathur  
Date: 2021.07.19 10:24:07 IST  
Reason: Self Attested  
Location:



Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 656/2018

Residents of Village Jojro Ka Kheda

Applicant(s)

Versus

State of Rajasthan

Respondent(s)

Date of hearing: 16.04.2019

**CORAM:****HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s):

Ms. Priyanka Swami, Mr. Rajneesh Kumar, Mr.  
J.K. Chaudhary, Advocates

For Respondent (s):

Mr. Nishant Awana, Advocate

**ORDER**

1. Proceedings were initiated on the basis of a letter alleging that Ms Manomya Tax India Limited, District Chittorgarh was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and health of the inhabitants.
2. Vide order dated 09.10.2018, a joint team of Rajasthan State Pollution Control Board (RSPCB) and the SDM, Chittorgarh was directed to furnish a factual report in the matter.
3. Accordingly, a factual report was furnished on 22.01.2019 which was considered on 24.01.2019 by the Tribunal. The Tribunal noted the recommendations, particularly regarding receiving of report on health survey, stack analysis, ambient air monitoring and ground water monitoring. The report was accepted and RSPCB was given liberty to

take further action in the matter and also consider the issue of siting of the industry.

4. A report dated 01.04.2019 has been received from the District Collector, Chittorgarh which hardly deals with the relevant issue. No further report has been received from the RSPCB on the issues of health survey, stack analysis, ambient air monitoring and ground water monitoring.
5. In view of above, we direct the RSPCB to take further appropriate action after considering the report of health survey, result of stack analysis, ambient air monitoring and ground water monitoring, in accordance with law. It will also be open to the RSPCB to consider the question whether the industry in question is as per siting criteria.

The application is disposed of.

Adarsh Kumar Goel, CP

Dr. Satyawan Singh Garbyal, EM

April 16, 2019  
Original Application No. 656/2018  
DV

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 27/2019

IN

O. A. No. 656/2018

(I.A. No. 441/2019)

(With report dated 19.09.2019)

Residents of Village Jojro Ka Kheda

Applicant(s)

Versus

State of Rajasthan &amp; Ors.

Respondent(s)

Date of hearing: 24.10.2019

**CORAM: - HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant (s): Mr. Vivek R. Mohanty, Advocate

For Respondent(s): Mr. Adhiraj Singh, Advocate for R/S P/B

**ORDER**

Proceedings were initiated on the basis of a letter alleging that M/s Manomya Tax India Limited, District Chittorgarh, Rajasthan was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and the health of the inhabitants.

further action after considering the report on health survey, results of stack analysis, ambient air monitoring and ground water monitoring.

The matter was thereafter considered on 01.08.2019 in an Execution-Application upon which a factual and action taken report was required to be furnished.

Compliance report filed on 19.09.2019 is that requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, recovering of compensation, human health survey, animal husbandry department survey.

In view of the above, no further order is necessary.

The application is disposed of.

Adarsh Kumar Goel, CP

Sat Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 24, 2019  
Execution Application No. 27/2019  
IN O. A. No. 656/2018  
(I.A. No. 441/2019)  
AK

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1919 OF 2020

RESIDENT OF VILLAGE JOJRO KA KHEDA

Appellant(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

O R D E R

Heard learned counsel for the parties.

It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly.

Other submission raised is that RIICO has not granted NOC. However, statement has been made by learned counsel for the respondent No.4-caveator that RIICO has granted permission later on. Statement is placed on record.

In view of the aforesaid, we are not inclined to make any interference in the impugned order passed by the

Courts. However, in future, pollution may not be caused by the functioning of the industry. As such, we direct periodical checks to be made by the Pollution Control

Board and tri-monthly report be submitted for 1 year to the National Green Tribunal to monitor whether pollution is being caused or not. The appeal is disposed of with the aforesaid direction.

Pending applications, if any, stand disposed of.

.....J  
(ARUN MISHRA)

.....J  
(S. ABDUL NAZEER)

.....J  
(INDIRA BANERJEE)

New Delhi  
July 10, 2020

IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO. \_\_\_\_\_ OF 2020  
(@DIARY NO.18664 OF 2020)  
IN  
CIVIL APPEAL NO. 1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA ...PETITIONER(S)

VERSUS

STATE OF RAJASTHAN & ORS. ... RESPONDENT(S)

O R D E R

Application seeking hearing of review petition  
in open court is rejected.

Delay condoned.

We have perused the Review Petition and record  
of the civil appeal and are convinced that the order of  
which review has been sought does not suffer from any  
error apparent warranting its reconsideration.

The Review Petition is, accordingly, dismissed.  
Pending application(s), if any, shall stand disposed  
of.

.....J.  
( L. NAGESWARA RAO )

.....J.  
( S. ABDUL NAZEER )

.....J.  
( INDIRA BANERJEE )

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CIVIL) Diary No(s). 18664/2020 IN C.A. No.  
1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS. Respondent(s)

( IA No. 85833/2020 - APPLICATION FOR LISTING REVIEW PETITION IN  
OPEN COURT

IA No. 85834/2020 - CONDONATION OF DELAY IN FILING REVIEW PETITION

IA No. 85832/2020 - EX-PARTE AD-INTERIM RELIEF)

Date : 17-11-2020 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MS. JUSTICE INDIRA BANERJEE

By Circulation

UPON perusing papers the Court made the following  
O R D E R

Application seeking hearing of review petition  
in open court is rejected.


Delay condoned.

The Review Petition is dismissed in terms of  
the Signed Order. Pending application(s), if any, shall  
stand disposed of.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master

(Signed Order is placed on the file)

	<p>Regional office <b>Rajasthan State Pollution Control Board</b> Near FCI Godown, Chanderiya, Chittorgarh Email:-rochittorgarh@gmail.com www.environment.rajasthan.gov.in</p>
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No.: RPCB / RO Chittorgarh/2019-20/LAB/ 1649

Dated: 21.10.19

The Group Incharge (Textile)

RSPCB, Jaipur


Sub:- Regarding analysis report of Ambient Air, Noise & Stack monitoring of Lab. Sample no. 464 to 469 of M/s Manomay Tex India Ltd Village-Jojro Ka Khera, Tehsil- Gangrar, Distt.-Chittorgarh.

Sir,

With reference to above cited subject, please find enclosed herewith the analysis report of Ambient Air, Noise & Stack monitoring of Lab. Sample no. 464 to 469 of M/s Manomay Tex India Ltd Village-Jojro Ka Khera, Tehsil- Gangrar, Distt.-Chittorgarh. For further action please.

Enclose :- As above

Yours Faithfully

  
(D.S. Nagar)  
Lab Incharge  
RPCB, Chittorgarh

Copy to:-

- 1- The Regional Officer, RPCB, Chittorgarh
- ✓ 2- M/s Manomay Tex India Ltd Village-Jojro Ka Khera, Tehsil- Gangrar, Distt.-Chittorgarh.

  
Lab Incharge

442  
FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)  
Final Report

Report No. : 464

Report On : 21/10/2019

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/10/2019 from Shri D S Nagar, SO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd., Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient air Monitoring at infront of Humidity Plant (Westside) Collected on 17/10/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/10/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	96
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	6.0
3	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$	28.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 21/10/2019

  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

**Final Report**

Report No. : 465

Report On : 21/10/2019

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/10/2019 from Shri D S Nagar, SO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient air Monitoring at M.E.E.Plant Collected on 17/10/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/10/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	91
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	8.6
3	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$	27.3

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 21/10/2019

  
BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Chittorgarh

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

444

FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Final Report

Report No. : 466

Report On : 21/10/2019

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/10/2019 from Shri D S Nagar, SO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of Atal Seva Kendra Village- Jojro Ka Kheda Panchyat Samiti- Gangrar District- Chittorgarh , Atal Seva Kendra, Village- Jojro Ka Kheda, Panchyat Samiti- Gangrar, District- Chittorgarh , Chittorgarh Collected from Ambient air Monitoring in premises of Atal Seva Kendra Village- Jojro Ka Kheda Tehsil- Gangrar District- Chittorgarh Collected on 17/10/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/10/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	79
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	5.6
3	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$	18.7

The condition of the seals, fastening and container on receipt was as follows : Intact  
Signed This On 21/10/2019

  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

445

FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Final Report

Report No. : 467

Report On : 21/10/2019

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 18/10/2019 from Shri D S Nagar, SO, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Common Stack attached with Thermo-pack 10 lac kcal/hr,Boiler-10 TPH & Boiler-4 TPH. Collected on 17/10/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/10/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nms	531
2	Sulphur Dioxide mg/NM3	170

Condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 21/10/2019

*(Signature)*  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

**446**  
 Rajasthan State Pollution Control Board  
 4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
 Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 18/10/2019

MONITORED BY : Shri D S Nagar, SO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time (Leq dB(A))	Noise Level In Night Time (Leq dB(A))
1	468	Manomay Tex India Ltd., Tehsil:Gangrar District:Chittorgarh	Ambient Noise Monitoring at infront of Humidity Plant (West-Side)	17/10/2019	63.2	ND

*(Signature)*  
 BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

**447**  
 Rajasthan State Pollution Control Board  
 4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
 Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 18/10/2019

MONITORED BY : Shri D S Nagar, SO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time (Leq dB(A))	Noise Level In Night Time (Leq dB(A))
1	469	Atal Seva Kendra Village- Jojro Ka Kheda Panchyat Samiti- Gangrar District- Chittorgarh , Atal Seva Kendra, Village- Jojro Ka Kheda, Panchyat Samiti- Gangrar, District- Chittorgarh , Chittorgarh	Ambient Noise Monitoring at Atal Seva Kendra ,village- Jojro Ka Khera, Tehsil- Gangrar Distt.- Chittorgaur	17/10/2019	50.6	ND

  
 BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

	<p style="text-align: center;">Regional office  <b>Rajasthan State Pollution Control Board</b>          Near FCI Godown, Chanderiya, Chittorgarh          Email:-rochittorgarh@gmail.com    www.environment.rajasthan.gov.in</p>
---	--

No.: RPCB / RO Chittorgarh/ Lab / 1040

Dated: 30.9.2020

The Group Incharge (Textile Cell),  
 Rajasthan State Pollution Control Board,  
 4, Institutional Area, Jhalana Doongari, Jaipur.

Sub.: Regarding analysis report of Ambient Air, Noise & Stack Monitoring of Lab sample No. 791 to 794,754,755 of M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil-Gangrar, District-Chittorgarh.

Sir,

With reference to above cited subject, please find enclosed herewith the analysis report of Ambient Air, Noise & Stack Monitoring of Lab sample No. 791 to 794,754,755 of M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil-Gangrar, District-Chittorgarh for further necessary action please.

Enclose- As above

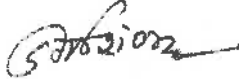
Your Sincerely

-sd-

(D.S. Nagar)  
 Lab InCharge  
 RSPCB, Chittorgarh

Copy to:-1. Regional Officer, RSPCB, Chittorgarh.

✓ 2. Unit Head, M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil-Gangrar, District-Chittorgarh.



Lab Incharge

**FC 449 X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
 (See Rule - 10)  
**Final Report**

Report No. : 791

Report On : 30/09/2020

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/09/2020 from Dr Giriraj Kumar Songara, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring near MEE plant. Collected on 22/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 30/09/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	74
2	Sulphur Dioxide as SO2 $\mu\text{g}/\text{m}^3$	9.1
3	NO2 $\mu\text{g}/\text{m}^3$	15.6

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 30/09/2020

*(Signature)*  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Regional Office Chittorgarh  
 Near FCI Godown, Chanderia, Chittorgarh  
 Phone:01472-255077

450 X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

**Final Report**

Report No. : 792

Report On : 30/09/2020

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/09/2020 from Dr Giriraj Kumar Songara, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh . Collected from Ambient Air Quality Monitoring near Weaving plant. Collected on 22/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 30/09/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	93
2	Sulphur Dioxide as SO2 $\mu\text{g}/\text{m}^3$	8.9
3	NO2 $\mu\text{g}/\text{m}^3$	19.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 30/09/2020

*(Signature)*  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

451-X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

**Final Report**

Report No. : 793

Report On : 30/09/2020

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/09/2020 from Dr Giriraj Kumar Songara, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Stack of Boiler (10 TPH & 4TPH) attached with air preheater,dust collector & Bag Filter. Collected on 22/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 30/09/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	318

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 30/09/2020

*(Signature)*  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

452-X

**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
 (See Rule - 10)  
**Final Report**

Report No. : 794

Report On : 30/09/2020

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/09/2020 from Dr Giriraj Kumar Songara, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of Atal Seva Kendra Village- Jojro Ka Kheda Panchyat Samiti- Gangrar District- Chittorgarh , Atal Seva Kendra, Village- Jojro Ka Kheda, Panchyat Samiti- Gangrar, District- Chittorgarh , Chittorgarh Collected from Ambient Air Quality Monitoring at Atal Seva Kendra, Village- Jojro ka khera, Chittorgarh. Collected on 23/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 30/09/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	69
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	6.2
3	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$	16.9

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 30/09/2020

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Regional Office Chittorgarh  
 Near FCI Godown, Chanderia, Chittorgarh  
 Phone:01472-255077

453  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 23/09/2020

MONITORED BY : Dr Giriraj Kumar Songara, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	754	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient Noise Monitoring near MEE plant .	22/09/2020	72	ND

*G. Songara*  
BOARD ANALYST

Rajasthan State Pollution Control Board

ND = Not Done

**454**  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 23/09/2020

MONITORED BY : Dr Giriraj Kumar Songara, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	755	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient Noise Monitoring near Weaving plant .	22/09/2020	70.9	ND

  
BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

	<p style="text-align: center;">Regional office  <b>Rajasthan State Pollution Control Board</b>          Near FCI Godown, Chanderiya, Chittorgarh          Email:-rochittorgarh@gmail.com    www.environment.rajasthan.gov.in</p>
---	--

No.: RPCB / RO Chittorgarh/ Lab /184

Dated : 11-06-21

The Group Incharge (Textile Cell),  
 Rajasthan State Pollution Control Board,  
 4, Institutional Area, Jhalana Doongari, Jaipur.

**Sub. :** Regarding analysis report of Ambient Noise, Air & Stack Monitoring of Lab sample No. 1227 to 1232 of M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil-Gangrar, District-Chittorgarh.

Sir,

With reference to above cited subject, please find enclosed herewith the analysis report of Ambient Noise, Air & Stack Monitoring of Lab sample No. 1227 to 1232 of M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil-Gangrar, District-Chittorgarh for further necessary action please.

Enclose- As above

Your Sincerely

*DS*

(D.S. Nagar)  
 Lab InCharge  
 RSPCB, Chittorgarh

Copy to:-1. Regional Officer, RSPCB, Chittorgarh.

✓ 2. Unit Head, M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil-Gangrar, District- Chittorgarh.

*G. S. Nagar*

Lab Incharge

**456**  
 Rajasthan State Pollution Control Board  
 4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
 Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 05/04/2021

MONITORED BY : Purushottam Das Vairagi, JEE, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1227	Manomay Tex India-Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient Noise Monitoring near Weaving Plant.	01/04/2021	68.6	ND

*(Signature)*  
 BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 05/04/2021

MONITORED BY : Purushottam Das Vairagi, JEE, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1228	Manomay Tex India Ltd., Tehsil:Gangrar District:Chittorgarh	Ambient Noise Monitoring near MEE Plant.	01/04/2021	69	ND

  
BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

458

FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

**Final Report**

Report No. : 1229

Report On : 11/06/2021

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/04/2021 from Purushottam Das Vairagi, JEE, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring near Weaving Plant. Collected on 01/04/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	95
2	Sulphur Dioxide as SO2 $\mu\text{g}/\text{m}^3$	8.1
3	NO2 $\mu\text{g}/\text{m}^3$	19.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 11/06/2021

  
 BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

459

FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Final Report

Report No. : 1230

Report On : 11/06/2021

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/04/2021 from Purushottam Das Vairagi, JEE, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring near MEE Plant. Collected on 01/04/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	98
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	11.4
3	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$	32.5

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 11/06/2021

*(Signature)*  
**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Chittorgarh

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

460

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Final Report

Report No. : 1231

Report On : 11/06/2021

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/04/2021 from Purushottam Das Vairagi, JEE, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara , Tehsil- Gangrar , District- Chittorgarh Collected from Stack of Boiler (10 TPH & 4 TPH )attached with Preheater,Dust Collector & Bag Filter. Collected on 01/04/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	315

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 11/06/2021

  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 10)**  
**Final Report**

Report No. : 1232

Report On : 11/06/2021

I hereby certify that I D S Nagar, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/04/2021 from Purushottam Das Vairagi, JEE, Chittorgarh, RSPCB Chittorgarh a sample of Ambient Air Quality of Atal Seva Kendra Village- Jojro Ka Kheda Panchyat Samiti- Gangrar District- Chittorgarh, Atal Seva Kendra, Village- Jojro Ka Kheda, Panchyat Samiti- Gangrar, District- Chittorgarh, Chittorgarh Collected from Ambient Air Quality Monitoring at Atal Sewa Kendra, Jojro Ka Khera, Gangrar, Chittorgarh. Collected on 01/04/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	78
2	Sulphur Dioxide as SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	7.5
3	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$	14.9

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 11/06/2021

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone: 01472-255077



REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Near FCI Godown, Chanderia, Chittorgarh

No.: RPCB/RO Chittorgarh/Lab-16/2021-22/1246

Date : 05-01-2022

The Group Incharge (Textile Cell),  
Rajasthan Pollution Control Board,  
Jaipur.

Sub.: - Regarding Ambient Air Quality & Noise Monitoring analysis report of lab sample no. 1658-1662 of M/S Manomay Tex India Ltd.[33304] Village-Jojara Ka Khera, Tehsil- Gangrar, District- Chittorgarh.

Sir

With reference to above, please find enclosed herewith the Ambient Air Quality & Noise Monitoring analysis report of lab sample no. 1658-1662 of M/S Manomay Tex India Ltd. [33304] Village-Jojara Ka Khera, Tehsil- Gangrar, District- Chittorgarh for perusal and further necessary action.

Encl.: - As above.

Yours Sincerely,

*sd*

(Dr. G. K. Songara)  
Lab Incharge

Copy to

1. Regional Officer, Rajasthan Pollution Control Board, Chittorgarh.
2. M/S Manomay Tex India Ltd.[33304] Village-Jojara Ka Khera, Tehsil- Gangrar, District- Chittorgarh.

*sd*  
Lab Incharge

**463**  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 23/12/2021

MONITORED BY : Mansingh, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1662	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient noise monitoring near garden.	22/12/2021	63.9	ND

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board

ND = Not Done

**464**  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 23/12/2021

MONITORED BY : Mansingh, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	1661	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient noise monitoring near main gate	22/12/2021	72.4	ND

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board

\* ND = Not Done

465M - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

**Final Report**

Report No. : 1660

Report On : 05/01/2022

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 23/12/2021 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from STACK OF BOILER (10 THP& 4THP) ATTACHED WITH BAG FILTER & DUST COLLECTOR Collected on 22/12/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/01/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm <sup>3</sup>	588

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 05/01/2022



**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

**466M - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
 (See Rule - 10)  
**Final Report**

Report No. : **1659**

Report On : **05/01/2022**

I hereby certify that I **Dr Giriraj Kumar Songara**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **23/12/2021** from **Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh** a sample of **Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh** Collected from **AMBIENT AIR QUALITY MONITORING NEAR WEAVING PLANT** Collected on **22/12/2021**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **05/01/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	91
2	Sulphur Dioxide as SO2 $\text{ug}/\text{m}^3$	6.2
3	NO2 $\text{ug}/\text{m}^3$	22.3

The condition of the seals, fastening and container on receipt was as follows : **Intact**  
 Surya Pratap Meena, Chittorgarh

Signed This On **05/01/2022**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
 Regional Office Chittorgarh  
 Near FCI Godown, Chanderia, Chittorgarh  
 Phone:01472-255077

**FORM - X**  
**467**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
**(See Rule - 10)**  
**Final Report**

Report No. : **1658**

Report On : **05/01/2022**

I hereby certify that I **Dr Giriraj Kumar Songara**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the **23/12/2021** from **Mansingh, JSO, Chittorgarh ,RSPCB Chittorgarh** a sample of **Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara Ka Khera , Tehsil-Gangrar , District- Chittorgarh** Collected from **AMBIENT AIR QUALITY MONITORING NEAR MEE PLANT** Collected on **22/12/2021**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **05/01/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) $\mu\text{g}/\text{m}^3$	95
2	Sulphur Dioxide as SO2 $\text{ug}/\text{m}^3$	6.8
3	NO2 $\text{ug}/\text{m}^3$	20.7

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **05/01/2022**

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077



☎ 01472-255077

REGIONAL OFFICE  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
 Near FCI Godown, Chanderia, Chittorgarh

RPCB/RO Chittorgarh/Lab/ 1394

Date : 18.01.22

The Group Incharge (Textile Cell),  
 Rajasthan State Pollution Control Board,  
 Jaipur.

Sub:- Regarding Water Sample Analysis Report of lab sample no 595-596 of M/s Manomay  
 Tex India Ltd, N/v Jojara ka Khera, Tehsil- Gangrar, Dist- Chittorgarh (Raj.)

Sir

With reference to above, please find enclosed herewith Water Sample Analysis  
 Report of lab sample no 595-596 of M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil-  
 Gangrar, Dist- Chittorgarh (Raj.) for perusal and further necessary action.

Encl:- As above.

Yours Sincerely,

(Dr. G. K. Songara)  
 Lab Incharge  
 RSPCB, Chittorgarh

Copy to

1. Regional Officer, RSPCB, Chittorgarh
2. Unit Head, M/s Manomay Tex India Ltd, N/v Jojara ka Khera, Tehsil- Gangrar, Dist-  
 Chittorgarh (Raj.)

Lab Incharge

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FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 24)

**Final Report**

Report No. : 595

Report On : 18/01/2022

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/12/2021 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from water sample of borewell no 1 Collected on 22/12/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/01/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.19
2	Total Suspended Solids mg/l	11
3	Chemical Oxygen Demand (COD) mg/l	8.9
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	1.7
5	Chloride as Cl mg/l	152
6	Sulphate as SO <sub>4</sub> mg/l	380
7	Hardness (Total) as CaCO <sub>3</sub> mg/l	816
8	Hardness (Calcium) as CaCO <sub>3</sub> mg/l	516
9	Magnesium Hardness as CaCO <sub>3</sub> mg/l	300
10	Calcium (Titrimetric) as Ca mg/l	165
11	Magnesium as Mg mg/l	125
12	Fluoride as F mg/l	1.3
13	Total Dissolved Solids mg/l	1260
14	Dissolved Oxygen mg/l	5.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 18/01/2022

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

Back

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Download Signed Report

Print

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FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 24)

Final Report

Report No. : 596

Report On : 18/01/2022

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/12/2021 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from water sample of borewell no 2 Collected on 22/12/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/01/2022 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.23
2	Total Suspended Solids mg/l	7
3	Chemical Oxygen Demand (COD) mg/l	8.1
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	1.9
5	Chloride as Cl mg/l	204
6	Sulphate as SO <sub>4</sub> mg/l	353
7	Hardness (Total) as CaCO <sub>3</sub> mg/l	724
8	Hardness (Calcium) as CaCO <sub>3</sub> mg/l	452
9	Magnesium Hardness as CaCO <sub>3</sub> mg/l	272
10	Calcium (Titrimetric) as Ca mg/l	180
11	Magnesium as Mg mg/l	66.4
12	Fluoride as F mg/l	1.4
13	Total Dissolved Solids mg/l	1952
14	Dissolved Oxygen mg/l	5.3

The condition of the seals, fastening and container on receipt was as follows : **Intact**  
Signed This On 18/01/2022



BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077



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471  
REGIONAL OFFICE  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Near FCI Godown, Chanderia, Chittorgarh

RSPCB/ROC/Chittorgarh/Lab-16/ 2023-24/ 1111

Date : 13/09/20

The Group Incharge (Textile)

Paid Monitoring

Rajasthan Pollution Control Board,  
Jaipur

Sub.: Regarding submission of analysis report of Ambient noise, Ambient Air and Stack monitoring of lab sample no. 7197-7198 & 7215-7217 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh.

Sir,

With reference to above cited subject, please find enclosed herewith the analysis report of Ambient noise, Ambient Air and Stack monitoring of lab sample no. 7197-7198 & 7215-7217 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh for information and further necessary action please.

Enclose- As above

Yours Sincerely

*-sd-*

(Dr. G. K. Songara)

Lab Incharge

Copy to

1. Regional Officer, Rajasthan Pollution Control Board, Chittorgarh

2. M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-  
Chittorgarh

*[Signature]*  
Lab Incharge

**472**  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 05/09/2023

MONITORED BY : Surya Pratap Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	7197	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient Noise Level Monitoring Near MEE plant	04/09/2023	71.5	ND

  
BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

**473**  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 05/09/2023

MONITORED BY : Surya Pratap Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	7198	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient Noise Level Monitoring Near Weaving Plant	04/09/2023	69.5	ND

**BOARD ANALYST**

Rajasthan State Pollution Control Board

\* ND = Not Done

474 - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST****(See Rule - 10)  
Final Report**

Report No. : 7215

Report On : 12/09/2023

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/09/2023 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring Near MEE Plant Collected on 04/09/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/09/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	38.7
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	126
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	12.1

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 12/09/2023

  
**BOARD ANALYST**

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

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FORM - X

**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Final Report

Report No. : 7216

Report On : 12/09/2023

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/09/2023 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,Village-Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring Near Weaving Plant Collected on 04/09/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/09/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	24.7
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	84
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	7.3

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 12/09/2023

  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077

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FORM - X**RAJASTHAN STATE POLLUTION CONTROL BOARD  
REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

**Final Report**

Report No. : 7217

Report On : 12/09/2023

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/09/2023 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - , , Tehsil- Gangrar , District- Chittorgarh Collected from Stack of Boiler (10TPH & 4TPH) and Thermopack (10Kcal) Attached With Bag filter & Dust Collector Collected on 04/09/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/09/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	146.3
2	Particulate Matter mg/Nm3	812
3	Sulphur Dioxide mg/NM3	109.2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 12/09/2023

  
BOARD ANALYST

Rajasthan State Pollution Control Board  
Regional Office Chittorgarh  
Near FCI Godown, Chanderia, Chittorgarh  
Phone:01472-255077



REGIONAL LABORATORY  
RAJASTHAN STATE POLLUTION CONTROL BOARD  
Near FCI Godown, Chanderia, Chittorgarh

RPCB/RLC/Chittorgarh /Water/Lab-09/2061-2063

Date: 23/2/24

The Group Incharge (Textile)

Rajasthan Pollution Control Board,

Jaipur

Sub.: Regarding Water Analysis report of lab sample No. 1152-1153 of M/s Manomay  
Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh

Sir,

With reference to above cited subject, please find enclosed herewith Water Analysis  
report of lab sample No. 1152-1153 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera,  
Tehsil- Gangrar, District-Chittorgarh for perusal and further needful action

Enclose- As above

Yours Sincerely

(Dr. G. K. Songara)

Lab Incharge

ofc

Copy to

1. Regional Officer, Rajasthan Pollution Control Board, Chittorgarh
2. M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District  
Chittorgarh

Lab Incharge

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1152

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh, RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304], AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Water sample of Tube-well/Bore-well no 1 of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

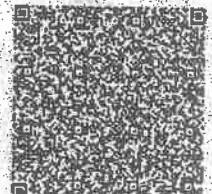
S. No.	Parameters	Result
1	pH	7.41
2	Total Suspended Solids mg/l	5
3	Chemical Oxygen Demand (COD) mg/l	21
4	Chloride as Cl mg/l	204
5	Sulphate as SO mg/l	168
6	Hardness (Total) as CaCO mg/l	568
7	Hardness (Calcium) as CaCO mg/l	436
8	Magnesium Hardness as CaCO mg/l	132
9	Calcium (Titrimetric) as Ca mg/l	176
10	Magnesium as Mg mg/l	32
11	Fluoride as F mg/l	1.42
12	Total Dissolved Solids mg/l	980
13	Conductivity at 25° C $\mu$ mho/cm	1237

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Signature valid

Digitally signed by Giriraj Kumar Songara  
Date: 2024.02.23 12:28:31 IST  
Reason: Self Attested  
Location:



## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1153

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh, RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Water sample of Tube-well/Bore-well no 2 of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

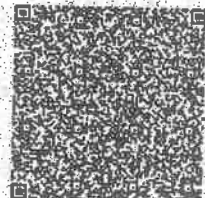
S. No.	Parameters	Result
1	pH	7.12
2	Total Suspended Solids mg/l	9
3	Chemical Oxygen Demand (COD) mg/l	32
4	Chloride as Cl mg/l	228
5	Sulphate as SO mg/l	122
6	Hardness (Total) as CaCO mg/l	656
7	Hardness (Calcium) as CaCO mg/l	572
8	Magnesium Hardness as CaCO mg/l	84
9	Calcium (Titrimetric) as Ca mg/l	224
10	Magnesium as Mg mg/l	20
11	Fluoride as F mg/l	1.37
12	Total Dissolved Solids mg/l	1234
13	Conductivity at 25° C µmho/cm	1765

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Signature valid

Digitally signed by Giriraj Kumar  
Songara  
Date: 2024.02.23 12:26:25 IST  
Reason: Self Attested  
Location:





480



80

75  
आजादी का  
अमृत महोत्सव

Regional Office & Laboratory  
**Rajasthan State Pollution Control Board**  
F.C.I. Godown, Chanderiya, Chittorgarh, 312021  
Email : [ro.chittorgarh@gmail.com](mailto:ro.chittorgarh@gmail.com) Phone no : 01472-255077

No.: RPCB / RO Chittorgarh/Lab/2024-25/ 993

Date : 22/07/24

**The Group Incharge (Textile)****Rajasthan Pollution Control Board,  
Jaipur**

Sub.: Regarding Ambient Noise, Air and Stack Monitoring report of lab sample no 8016-8017, 8022-8023 & 8024 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh

Sir/ Ma'am,

With reference to above cited subject, please find enclosed herewith the Ambient Noise, Air and Stack Monitoring report of lab sample no 8016-8017, 8022-8023 & 8024 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh for information and further needful action.

Yours Sincerely,

Encl:- As above.

— Sd —  
(Dr. B.K. Soni)Lab Incharge  
RSPCB, Chittorgarh

Copy to

1. Regional Officer, Rajasthan Pollution Control Board, Chittorgarh

2. Unit Head, M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar,  
District-Chittorgarh

Lab Incharge 22/7

**481**  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 16/07/2024

MONITORED BY : Ravi Kumar Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	8016	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient noise level monitoring near ADM block (administration block)	16/07/2024	65.1	ND

*Ravi Kumar Meena*  
**BOARD ANALYST**

Rajasthan State Pollution Control Board

\* ND = Not Done

**482**  
Rajasthan State Pollution Control Board  
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004  
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 16/07/2024

MONITORED BY : Ravi Kumar Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	8017	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient noise level monitoring near weaying plant	16/07/2024	68.3	ND

*Ravi Kumar Meena*  
BOARD ANALYST

Rajasthan State Pollution Control Board

\* ND = Not Done

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 8022

Report On : 19/07/2024

I hereby certify that I Bhupendra Kumar Soni, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 16/07/2024 from Ravi Kumar Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient air quality monitoring near ADM block (administration block) Collected on 16/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 19/07/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m <sup>3</sup>	90
2	Sulphur Dioxide as SO <sub>2</sub> µg/m <sup>3</sup>	9.7
3	Oxides of Nitrogen as NO <sub>x</sub> µg/m <sup>3</sup>	30.4

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 19/07/2024

**Bhupendra Kumar Soni**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

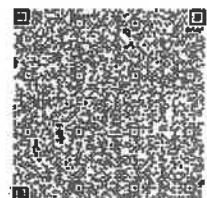
Regional Office Chittorgarh

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

**Signature valid**

Digitally signed by Bhupendra  
Kumar Soni  
Date: 2024.07.19 15:41 IST  
Reason: Self Attested  
Location:



**RAJASTHAN STATE POLLUTION CONTROL BOARD****REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Report No. : 8023

Report On : 19/07/2024

I hereby certify that I **Bhupendra Kumar Soni**, State Board Analyst duly appointed under sub-Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 16/07/2024 from Ravi Kumar Meena, JSO, Chittorgarh, RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd., Plant - textile [33304], AN 5-7 and 18-19, Village -Jojara Ka Khera, Tehsil- Gangrar, District- Chittorgarh Collected from Ambient air quality monitoring near weaving plant of the unit Collected on 16/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 19/07/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m <sup>3</sup>	87
2	Sulphur Dioxide as SO <sub>2</sub> µg/m <sup>3</sup>	11.1
3	Oxides of Nitrogen as NO <sub>x</sub> µg/m <sup>3</sup>	18.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 19/07/2024

**Bhupendra Kumar Soni****BOARD ANALYST**

Rajasthan State Pollution Control Board

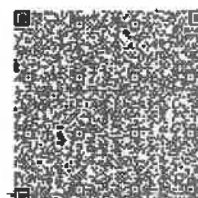
Regional Office Chittorgarh

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

**Signature valid**

Digitally signed by Bhupendra  
Kumar Soni  
Date: 2024.07.19 16:20:16 IST  
Reason: Self Attested  
Location:



485  
FORM - X**RAJASTHAN STATE POLLUTION CONTROL BOARD****REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Report No. : 8024

Report On : 19/07/2024

I hereby certify that I Bhupendra Kumar Soni, State Board Analyst duly appointed under sub-Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 16/07/2024 from Ravi Kumar Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Common Stack of boiler (4TPH & 10TPH) attached with dust collector & bag filter Collected on 16/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 19/07/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
†	Particulate Matter mg/Nm <sup>3</sup>	245

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 19/07/2024

**Bhupendra Kumar Soni****BOARD ANALYST**

Rajasthan State Pollution Control Board

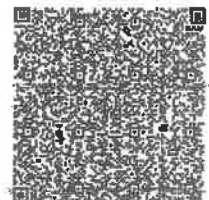
Regional Office Chittorgarh

Near FCI Godown, Chanderia, Chittorgarh

Phone:01472-255077

**Signature valid**

Digitally signed by Bhupendra  
Kumar Soni  
Date: 2024.07.19 17:42 IST  
Reason: Self Attested  
Location:



## कायालय तहसीलदार (भू-अभिलेख) गंगरार जिला चित्तौडगढ

दिनांक : 18/12/2018

## जांच रिपोर्ट

विषय : जिला चित्तौडगढ की तहसील गंगरार के ग्राम जोजरो का खेड़ा में अवैध रूप से स्थापित रेडकैटेगरी का पूर्ण रूप से प्रदुषित उद्योग मनोमय टेक्स इण्डिया लिमिटेड के सम्बन्ध में।

1. यह की ग्राम जोजरो का खेड़ा के आराजी न0 5 रकबा 0.61है0, 6 रकबा 0.99है0, 7 रकबा 0.43है0 राजस्व रेकार्ड में मनोमय टेक्स इण्डिया लिमिटेड डायरेक्टर योगेश पिता कैलाशचन्द्र लढ्ढा निवासी भीलवाडा के नाम दर्ज रेकार्ड होकर जिसका संपरिवर्तन श्रीमान जिला कलक्टर महोदय चित्तौडगढ के आदेश क्रमांक राजस्व/औधौगिक प्रयोजनार्थ/12-3(16)05/632 दिनांक 23.04.2005 से औधौगिक प्रयोजनार्थ किया गया। जिसमें वर्तमान में औधौगिक इकाई स्थापित होकर डेनियम कपडा का उत्पादन किया जाता है। (आदेश संलग्न है)
2. यह कि ग्राम जोजरो का खेड़ा का आराजी न0 13/2 रकबा 0.16है0, 14/2 रकबा 0.23है0, 16/2 रकबा 0.62है0 राजस्व रेकार्ड में श्री योगेश पिता कैलाशचन्द्र लढ्ढा के नाम दर्ज रेकार्ड है उक्त भूमि का श्रीमान उपखण्ड अधिकारी महोदय गंगरार के आदेश क्रमांक/क.भु.रू./मि.2/2016 दिनांक 30.03.2016 को औधौगिक प्रयोजनार्थ रूपान्तरण किया गया जिसका आदेश संलग्न है। उक्त भूमि वर्तमान में रिक्त पडी होकर पेड़-पौधे लगे हैं।
3. यह कि ग्राम जोजरो का खेड़ा का आराजी न0 18मी0 रकबा 0.61है0, 19 रकबा 0.57है0 मनोमय टेक्स इण्डिया लिमिटेड के नाम दर्ज होकर श्रीमान उपखण्ड अधिकारी महोदय गंगरार के आदेश क्रमांक/क.भु.रू./मि.2/2018 दिनांक 08.01.2018 से औधौगिक प्रयोजनार्थ रूपान्तरण किया गया जिसका आदेश संलग्न है।
4. पटवारी हल्का द्वारा रूपान्तरण प्रपत्र पर आबादी भूमि से दुरी 600मी0 व 760मी0 बताई गई है। जो रिपोर्ट में संलग्न है।
5. राजस्थान राज्य प्रदुषण नियन्त्रण बोर्ड जयपुर द्वारा मनोमय टेक्स इण्डिया लिमिटेड को जारी पत्रांक एफ(टेक)/चित्तौडगढ(गंगरार)/13(1)/2012-2013/167-170 दिनांक 10.04.2012 व एफ(टेक)/चित्तौडगढ(गंगरार)/13(1)/2012-2013/2134-2136 दिनांक 18.06.2014 संलग्न है।
6. राजस्थान राज्य प्रदुषण नियन्त्रण बोर्ड जयपुर द्वारा अध्यक्ष किसान एवं पर्यावरण संरक्षण संघर्ष समिति चित्तौडगढ को रेड कैटेगरी के उद्योग के लिये दुरी के बारे में पत्रांक एफ-12 (सी.एच-113)रा.प्र.नि.म./टेक्सटाईल/241-242 दिनांक 22.05.2018 संलग्न है।
7. कारखाना एवं बायलर्स निरीक्षण विभाग के मुख्य निरीक्षक द्वारा मनोमय टेक्स इण्डिया लिमिटेड को जारी पत्रांक/2124/सी.आई.वी./13 दिनांक 25.06.2013, क्रमांक 315/4 दिनांक 31.05.2013 तथा क्रमांक/बायलरआरजे-/वनिकाबाचि/2013/777 दिनांक 26.06.2013 संलग्न है।
8. भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय द्वारा मनोमय टेक्स इण्डिया लिमिटेड को जारी पत्रांक 356/आईआईएम/प्रोड/2013 दिनांक 23.09.2013 संलग्न है।
9. भारत सरकार केन्द्रिय भूमि जल प्राधिकरण द्वारा मनोमय टेक्स इण्डिया लिमिटेड को जारी पत्रांक 21-4(568)/डग्ल्यूआर/सीजीडग्ल्यूए/2013-1568 दिनांक 06.09.2013 व 21-4(568)/डग्ल्यूआर/सीजीडग्ल्यूए/2013-237 दिनांक 17.02.2016 संलग्न है।
10. राजकीय आदर्श उच्च माध्यमिक विद्यालय द्वारा जारी पत्रांक दिनांक 19.07.2018 में हवा में किसी प्रकार की गन्ध नहीं आना, आंखों में जलन नहीं होना जैसी शिकायत छात्रों द्वारा संस्था प्रधान को नहीं गई एवं विद्यालय को मनोमय टेक्स इण्डिया लिमिटेड से किसी प्रकार की शिकायत नहीं है का पत्र संलग्न है।
11. मनोमय टेक्स इण्डिया लिमिटेड द्वारा डेनियम कपडा उद्योग कार्य हेतु उपयोग में लिया जाने वाला पानी को पुनः आर ओ प्लान्ट द्वारा शुद्ध कर पुनः काम में लिया जाता है एवं अपशिष्ट को ठोस में परिवर्तन कर अन्य कार्य हेतु उपयोग में लिया जाता है।
12. मनोमय टेक्स इण्डिया लिमिटेड में किसी प्रकार का अपशिष्ट भूमि में नहीं डाला जाता है।
13. शेष बिन्दु तकनिकी होने से विषय विशेषज्ञ से जांच अपेक्षित है।

पटवारी हल्का गंगरार  
ध.म. जोजरो का खेड़ा  
स0 गंगरार जिला-चित्तौडगढ

भू-अभि0 निरी0 गंगरार

तहसीलदार गंगरार  
तहसीलदार गंगरार  
जिला-चित्तौडगढ

राजस्थान सरकार  
कार्यालय जिला कलक्टर, चित्तौड़गढ़

दिनांक:- 4/7/2023

क्रमांक: सर्तकता/विविध/2022/676  
प्रेषिति,

संभागीय आयुक्त,  
उदयपुर संभाग-  
उदयपुर

विषय:- राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरों का खेडा में मनोमय टेक्स इण्डिया लिमिटेड डेनीम प्रोसेस हाउस उद्योग गैर-कानूनी रूप से नियमों के विपरीत स्थापित होकर चल रहा है जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आसपास के कई किमी० में रह रहे ग्रामवासियों, पशुधन, वन्य प्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाए जाने एवं दोषी व्यक्तियों के विरुद्ध कानूनी कार्यवाही करने बाबत।

प्रसंग:-आपका पत्रांक/एफ 10(9)1/राज/विविध पत्रा./2022/3401 दिनांक 17.11.2022

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र से प्रार्थीगण श्री मांगीलाल, श्री बद्रीलाल पिता स्व. श्री सुवा रेवारी व ग्रामवासियान ग्राम रायपुरिया तहसील गंगरार द्वारा माननीय मुख्यमंत्री महोदय को संबोधित प्रार्थना पत्र की प्रति प्रेषित कर जांच की जाकर नियमानुसार/विधि सम्मत कार्यवाही हेतु निर्देश दिये गये हैं।

इस पर कार्यालय हाजा के पत्रांक/विकास/प.6(2-1)2022/689 दिनांक 28.10.2022 एवं पत्रांक/सर्तकता/विविध./2022/720 दिनांक 29.11.2022 से प्रकरण जांच अधिकारी क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ को नियुक्त किया जाकर सप्ताह में किसी भी दिवस को निर्धारित समय अन्तराल पर 2 से 3 बार उद्योग का आकस्मिक निरीक्षण कर उद्योग से निकलने वाली गैसों के नमूने एकत्र कर उत्सर्जित गैसों के वायुमण्डल प्रदूषण मानकों के निर्धारित मापदण्डों के अनुरूप होने की जांच करने एवं उक्त उद्योग की स्थापना के संबंध में उद्योग प्रबंधक द्वारा उद्योग स्थापित करने हेतु नियमानुसार आवश्यक सहमति प्राप्त कर उद्योग स्थापित किया गया है-अथवा नहीं? इस बाबत रिपोर्ट प्रेषित किये जाने के निर्देश दिये गये।

मनोमय टेक्स इण्डिया लिमिटेड की ओर से विस्तृत प्रत्युत्तर मय रिकॉर्ड्स प्रस्तुत किया गया जिसे भी रिकॉर्ड पर लिया गया।

क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पत्रांक/राप्रनिम/क्षे. का चित्तौड़/जन-11/1512 दिनांक 26.12.2022 से जांच रिपोर्ट इस कार्यालय को प्रेषित की गई। क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ से प्राप्त जांच प्रतिवेदन के आधार पर प्रकरण में तथ्यात्मक प्रतिवेदन निम्नानुसार प्रेषित है।

- मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, ग्राम-जोजरों का खेडा तहसील गंगरार, जिला चित्तौड़गढ़ एक वृहद लाल (Red) श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें

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कपड़े की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है।

- उद्योग द्वारा क्षेत्र में बदबू फैलाने की शिकायत के संदर्भ में उद्योग दुर्गन्ध को नियंत्रण करने हेतु ऑडोर कन्ट्रोल सिस्टम स्थापित कर संचालित है, जिसके माध्यम से उद्योग परिसर में विशेष गंध का छिड़काव किया जाता है।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा शिकायत प्रार्थना-पत्र के सत्यापन के संबंध में दिनांक 05.12.2022 को उद्योग का औचक निरीक्षण किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।
- शिकायत प्रार्थना-पत्र में वर्णित बदबू फैलाने संबंधित बिन्दु के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा उद्योग के आस-पास के क्षेत्र का निरीक्षण दिनांक 06.12.2022 सायंकाल को किया गया। निरीक्षण के दौरान किसी भी प्रकार की बदबू क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा महसूस नहीं की गई।
- अद्योहस्ताक्षरकर्ता के निर्देशानुसार शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पुनः उद्योग का निरीक्षण एवं उद्योग की परिवेशीय वायु, चिमनी गुणवत्ता व ध्वनि स्तर की जांच दिनांक 08.12.2022 को की गई। मॉनिटरिंग रिपोर्ट के अनुसार परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये।
- अद्योहस्ताक्षरकर्ता के निर्देशानुसार शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पुनः उद्योग का निरीक्षण दिनांक 12.12.2022 को किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा शिकायत में वर्णित बिन्दुओं यथा जहरीली गैसों छोड़ने इत्यादि के सत्यापन हेतु पुनः उद्योग का निरीक्षण एवं उद्योग की चिमनी गुणवत्ता की जांच विशेष रूप से Flue Gas Analyser की सहायता से दिनांक 19.12.2022 को की गई। मॉनिटरिंग रिपोर्ट के अनुसार चिमनी में सल्फर डाई ऑक्साइड तथा नाईट्रोजन ऑक्साइड के स्तर मानकों के अनुरूप पाये गये।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा अवगत कराया गया कि पूर्व में प्राप्त शिकायत के क्रम में उद्योग के भू-रूपांतरण के सम्बंध में राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के पत्रांक/एफ.5 (टेक्स-43)रा.प्र.नि.मं./टेक्सटाईल/3171 दिनांक 01.02.2022 द्वारा निदेशक एवं सयुक्त शासन सचिव, राजस्थान सरकार पर्यावरण विभाग, जयपुर को स्पष्टीकरण प्रेषित किया गया है।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा अवगत कराया गया कि पूर्व में उद्योग के सम्बंध में माननीय उच्चतम न्यायालय द्वारा प्रकरण संख्या सिविल अपील 1919/2020 ग्रामवासियान जोजरो का खेड़ा बनाम राजस्थान राज्य एवं अन्य में आदेश दिनांक 10.07.2020 के द्वारा यह निर्देशित किया गया है कि:- "It was urged that the land conversion has been made illegally. It was made long

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back in the year 2005. In our opinion, conversion could not be questioned belatedly".


शिकायत प्रार्थना-पत्र के संबंध में विशेष कथन:-

इस उद्योग के विरुद्ध आस-पास के ग्रामवासियान एवं अन्य द्वारा विगत 3 वर्षों में क्षेत्रीय कार्यालय, राजस्थान प्रदूषण नियंत्रण मण्डल चित्तौड़गढ़ को विभिन्न माध्यमों यथा राजस्थान सम्पर्क पोर्टल, जनसुनवाई, मुख्यमंत्री कार्यालय व व्यक्तिगत रूप से शिकायतें प्राप्त हुई हैं। उक्त शिकायतों के संबंध में क्षेत्रीय कार्यालय एवं राजस्व विभाग द्वारा की गई जांच के दौरान यह पाया गया है कि उद्योग में पर्याप्त जल एवं वायु प्रदूषण नियंत्रण उपाय स्थापित किये हुये हैं। दुर्गन्ध के संबंध में प्रदूषण नियंत्रण मण्डल द्वारा कोई मानक निर्धारित नहीं है फिर भी उद्योग परिसर में दुर्गन्ध रोकने हेतु ऑडोर कन्ट्रोल सिस्टम भी स्थापित होकर संचालित है। समय-समय पर राजस्थान प्रदूषण नियंत्रण मण्डल द्वारा परिवेशीय वायु (Ambient air) ध्वनि स्तर (Noise level) तथा भू-जल (Ground water) नमूने प्रदूषण नियंत्रण मण्डल गाईडलाईन के अनुसार लिये जाते हैं। यदि इनमें कोई भी प्रदूषण नियंत्रण मण्डल की गाईडलाईन का उल्लंघन पाया जाता है तो उद्योग के विरुद्ध कार्यवाही की जाती है। इस प्रकरण में वायु एवं जल प्रदूषण के संबंध में किसी प्रकार से कोई उल्लंघन जांच उपरांत नहीं पाया गया है। इसके साथ ही जिला कलक्टर कार्यालय में भी विभिन्न माध्यमों से शिकायतें प्राप्त हुई हैं। इन शिकायतों की विभिन्न विभागों राजस्व विभाग, स्वास्थ्य विभाग, पशु चिकित्सा विभाग एवं प्रदूषण नियंत्रण मण्डल द्वारा जांच/अनुसंधान किया गया है। इन विभागों/अधिकारियों द्वारा की गई जांच रिपोर्ट में मानव स्वास्थ्य पर कोई प्रतिकूल प्रभाव या पशुधन को कोई हानि होना जाहिर नहीं होता है। इस उद्योग के संपरिवर्तन आदेश को माननीय उच्चतम न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यायालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपरिवर्तन आदेश पर इतने विलम्ब से सवाल नहीं उठाये जा सकते।

अतः समय-समय पर की जा रही शिकायतों एवं जांच रिपोर्ट से शिकायतों का निराधार होना पाया जा रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरुद्ध होने वाली शिकायतें उद्योगी को हतोत्साहित किये जाने की भावना से की जा रही हैं, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जांच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नहीं आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रान्वेषण अनुसंधान की आवश्यकता हो। वर्तमान में उद्योग राजस्थान प्रदूषण नियंत्रण मण्डल से वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authorization) प्राप्त कर संचालित है।

अतः उक्तानुसार तथ्यात्मक प्रतिवेदन अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्न:- उक्तानुसार।

  
जिला कलक्टर  
चित्तौड़गढ़



क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,  
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क्रमांक : राप्रनिम/क्षे.का चित्तौड़/जन.- 11/2024-25/773-774

दिनांक: 01.07.24

जिला कलक्टर महोदय,  
चित्तौड़गढ़।

विषय:- राजस्थान जिला चित्तौड़गढ़ की तहसील गंगरार के ग्राम जोजरों का खेड़ा में स्थित मनोमय टेक्स इण्डिया लिमिटेड के गैर कानूनी रूप से स्थापित पूर्ण रूप से प्रदूषित, रेडकैटेगिरी के वृहद उद्योग के संपरिवर्तन आदेशों की शर्तों व नियमों की पालना करवाने बाबत।

संदर्भ:- इस कार्यालय में प्राप्त ई-गेल दिनांक 29.06.2024।

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम-जोजरो का खेड़ा, तहसील-गंगरार, जिला-चित्तौड़गढ़ एक वृहद लाल श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें कपड़े की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक- अ।

संचालन सम्मति की शर्तों की अनुपालना सत्यापन के संदर्भ में उद्योग का विस्तृत निरीक्षण मण्डल अधिकारियों द्वारा दिनांक 08.01.2024 को किया गया था। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कंट्रोल सिस्टम के साथ संचालित पाया गया।

निरीक्षण के दौरान उद्योग के परिवेशीय वायु, धिमनी गुणवत्ता, ध्वनि स्तर एवं भूमिगत जल के नमूने एकत्रित किये गये विश्लेषण रिपोर्ट दिनांक 21.02.2024 एवं 23.02.2024 के अनुसार परिवेशीय वायु व धिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक- ब) ईकाई द्वारा ऑडोर कंट्रोल सिस्टम स्थापित किया- एवं वर्तमान में दुर्गंध के मापन से सम्बन्धित कोई भी मानक एवं पद्धति उपलब्ध ना होने की स्थिति में दुर्गंध के संदर्भ में टिप्पणी करना उचित नहीं है।

शिकायतकर्ता द्वारा पूर्व में भी कई बार इस कार्यालय एवं जिला प्रशासन को निरंतर शिकायते दर्ज करायी गई है। इस कार्यालय द्वारा समय-समय पर उद्योग का निरीक्षण कर



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अनुपालना मण्डल मुख्यालय एवं जिला कलक्टर महोदय को प्रेषित की गई है। संलग्नक- स (कार्यालय पत्र क्रमांक राप्रनि/क्षे.का.चित्तौड़/2023-24/जन.- /1570-73 दिनांक 06.12.2023)।

सदस्य सचिव, मण्डल मुख्यालय, जयपुर के पत्र क्रमांक 3171, दिनांक 01.02.2022 द्वारा निदेशक एवं सयुक्त शासन सचिव पर्यावरण विभाग, राजस्थान सरकार को पत्र में यह उल्लेखित किया गया की सक्षम अधिकारी द्वारा भूमि का औद्योगिक प्रयोजनार्थ भू-रूपांतरण करने के उपरान्त राज्य मण्डल द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन की सम्मति जारी की गई है एवं भूमि सम्पत्तिवर्तन नियमों एवं शर्तों की अनुपालना के सम्बंध में जानकारी राजस्व विभाग से प्राप्त की जानी अपेक्षित है। संलग्नक- द

कार्यालय जिला कलक्टर, चित्तौड़गढ़ द्वारा संभागीय आयुक्त, उदयपुर को अपने पत्र क्रमांक:सर्तकता/विविध/2022/676, दिनांक 04.07.2023 द्वारा यह उल्लेखित किया गया की उद्योग के विरुद्ध होने वाली शिकायतों का निराधार होना पाया जाता रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरुद्ध होने वाली शिकायतें उद्यमी को हतोत्साहित किये जाने की भावना से की जा रही है, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जॉच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नहीं आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रोन्वेषण अनुसाधन की आवश्यकता हो। वर्तमान में उद्योग राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authorization) प्राप्त कर संचालित है। संलग्नक- य

शिकायतकर्ता द्वारा माननीय सर्वोच्च न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यायालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपत्तिवर्तन आदेश पर इतने पिलम्ब से सवाल नहीं उठाये जा सकते। माननीय उच्चतम न्यायालय द्वारा सिविल अपील 1919 ऑफ 2020, ग्राम जोजरो का खेडा बनाम राजस्थान राज्य में आदेश दिनांक 10.07.2020 के द्वारा यह वर्णित किया कि "It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly".



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मण्डल मुख्यालय पत्र क्रमांक 2975-2978, दिनांक 29.12.2023 को भूमि संपरिवर्तन मामले में यह स्पष्ट किया गया की (Land conversion document shall not be insisted upon even when State Board has issued sector specific guidelines stating that land conversion document were mandatory) साथ ही मण्डल मुख्यालय द्वारा जारी आदेश पत्र क्रमांक 1693-1702, दिनांक 28.08.2023 द्वारा राज्य किसी भी इकाई द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन आवेदन करने पर इकाई द्वारा सम्वधित दस्तावेजों की सूची में भूमि संपरिवर्तन पत्र की आवश्यकता नहीं है। संलग्नक- र

यहाँ यह उल्लेखनीय होगा कि उद्योग द्वारा प्रदूषण नियंत्रण एवं बंदू को रोकने के उचित उपाय स्थापित किए हुए हैं तथा सही प्रकार से क्रियाशील भी है। उद्योगों के द्वारा किए गए कार्यों को माननीय राष्ट्रीय हरीत अधिकरण द्वारा माना गया था तथा माननीय न्यायालय द्वारा उद्योग के विरुद्ध प्रकरण संख्या 27/2019 को निस्तारीत कर दिया था। आदेश की प्रतिलिपि संलग्नक-ल से संलग्न है।


तत्पश्चात् माननीय उच्चतम न्यायालय द्वारा भी भूमि रूपान्तरण सम्वधित प्रकरण संख्या 1919/2020 में आदेश दिनांक 17.11.2020 देकर सुनवाई को खारिज कर दिया था। प्रतिलिपि संलग्नक-व से संलग्न है।

शिकायतकर्ता द्वारा बारम्बार वही शिकायत की जा रही है जो पूर्व में माननीय न्यायालय द्वारा निस्तारित की जा चुकी है जो कि नीतिसंगत प्रतीत नहीं हो रही है।

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्न:-उपरोक्तानुसार

  
(दीपक तवर)  
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. प्रभारी अधिकारी (वी.टी.आर.), जयपुर को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी



# कार्यालय ग्राम पंचायत जोजरों का खेड़ा

पंचायत समिति गंगरार, जिला- चित्तौड़गढ़

जीता देवी भील  
सरपंच

निवास- भाटखेड़ा, तह- गंगरार  
मो.- 7597564735

क्रमांक SP1/01

दिनांक: 8/10/2024

शेवा म,

श्रीमान शशुक्ल शर्मिष्ठा  
वाणीय हरित अधिकरण के निदेशानुसार  
महोदय,

अपने विषयानुसार लेख है की मंगोमप लेबर  
इंडिया लिमिटेड कंपनी हमारी ग्राम पंचायत जोजरों का खेड़ा  
में स्थित है कंपनी द्वारा किसी भी प्रकार से प्रयोजन  
नहीं किया जाता है एवं कंपनी द्वारा किसी भी  
प्रकार की गेज नहीं छोड़ी जाती है। गाड़ी कंपनी  
को किसी भी प्रकार की समस्या नहीं है।  
कंपनी द्वारा हर वर्ष अधिक से अधिक ग्राम  
पंचायत में प्रोत्साहन दिया जाता है एवं कंपनी  
द्वारा अनेक प्रकार के ऋण हित कार्य कराए जाते  
कंपनी से ग्राम पंचायत अनेक लोगों को रोजगार  
दिया हुआ है निश्चय ही अनेक बर्षों का प्रयोजन  
प्रदान किया जा रहा है। अतः

जीता  
सरपंच

ग्राम पंचायत जोजरों का खेड़ा  
प.स गंगरार (चित्तौड़गढ़) राज

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(Annexure-4)

REPORT

ON

THE


INVESTIGATION OF WATER QUALITY  
PARAMETERS IN AND AROUND MANOMAY TEX  
INDIA LTD. PLANT PREMISES, NEAR VILLAGE  
JOJARO KA KHEDA, BLOCK GANGRAR, DISTRICT  
CHITTORGARH, RAJASTHAN

A CASE STUDY

BY


OFFICE OF THE SENIOR HYDEOGEOLOGIST  
(SURVEY & RESEARCH)  
STATE GROUND WATER DEPARTEMNT, SEGWA  
ROAD, SAITHI  
CHITTORGARH (RAJASTHAN)

NOVEMBER 2024

  
वरिष्ठ - जल वैज्ञानिक  
(सर्वेक्षण एवं अनुसंधान)  
भू-जल विभाग  
चित्तौड़गढ़

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 वरिष्ठ भू-जल वैज्ञानिक  
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## 1. Executive Summary:

*The unplanned and non-scientific development of ground water resources has led to sharp depletion of the natural resources and also degradation in water quality up to some extent at many places. Water quality investigation of ground water in and around Manomay Tex India Ltd. near village Jojaro ka kheda, block Gangrar, district Chittorgarh has been studied. The present study aims to evaluate probable impact on regional ground water quality of the area by any sort of dumping industrial waste & sewage if any into the open land surfaces or within the unsaturated zone by present industrial activity.*

*For the proposed work, 3 Nos of chemical parameters published in earlier report has been taken in account as base line data for the present study. In addition to it, results of five ground water samples analyzed during pre-monsoon period 2024 by State Ground Water Department, Chittorgarh also consider and studied in detail. For this, 7 Nos of representative groundwater sample collected from different locations of bore wells/hand pumps in and around Manomay plant premises. The ground water samples collected so far physio-chemically analyzed for the different parameters like pH, Electrical conductivity TDS, Chloride, Total hardness, sodium, potassium, calcium, magnesium, Nitrate & Fluoride etc. has been evaluated & results obtained are compared with Indian Standard Drinking Water specification IS: 10500-2012, which indicates that quality parameters of not only plant premises shows moderately higher limits of TDS, chloride, Nitrate & total hardness but ground water samples from regional periphery of the plant area also depicts higher dominance of same contents is by virtue of the principally varied nature of mineral composition in gneiss/granitic gneiss rocks as a main hydrogeological formation encountered in the area & consist of rich feldspar and mica group of minerals which after extensive weathering in turn triggers the dominance of TDS, Chloride and total hardness content in ground water. Whereas, anthropogenic activities are responsible for the enrich Nitrate content. Thus, overall water quality obtain from the study area is within prescribed permissible limit.*

## 2. Introduction:

- The rapid growth in population as well as accelerated pace of industrialization may adversely affect the groundwater quality due to over exploitation of ground water resources and improper practices adopted during waste disposal.
- As a result of which the human health is threatened by unsanitary conditions through open drain carrying and disposing waste water into natural water bodies.
- There may be certain examples of ground water quality deterioration in different parts of the Chittorgarh district but particularly a case study with site specific of Manomay Tex India Ltd. has been evaluated as per direction issued by the NGT.

  
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 धिसौइगढ


- The utilization of nitrogenous fertilizers in irrigation and use of pesticides, herbicides may increase the level of nitrate up to considerable extent in ground water in certain rich agriculture sector.
- The salient features of study are to assess the groundwater quality parameters and classify the hydrochemistry of location specific ground water quality in and around Manomay plant premises in order to evaluate detailed comparative study with respect to decipher probable factor that affecting ground water quality in regional periphery of plant premises.

### 3. Study Area:

- The Manomay Tex India Ltd is located about 1.5 km north east of village Jojaro ka kheda, block Gangrar, district Chittorgarh. (Figure-1).
- The topography of the area is undulating with table lands and typical hillocks specially towards west of the plant premises. General topographic elevation varies between 440 to 540 meters above msl with a steep as well as gradual gentle slope from West to East direction. Average annual rainfall is about 764 mm recorded in the year 2023.
- The area is underlain predominantly by gneiss and granite rocks of varied nature and composition of Bhilwara super group.
- The general water table ranges observed is (5-20 mts b.g.l.) during premonsoon period 2024.
- Ground water potentiality is moderate and is restricted to weathered and fractured gneiss/granitic gneiss rocks. The aquifer is unconfined to semi confined in conditions.

### 4. Materials and Methods:

- In order to assess detailed ground water chemistry of the area under observation, 3 nos of ground water analytical data of earlier published report and 5 ground water analysis results so far collected during the pre-monsoon period 2024 by the State Ground Water Department, Chittorgarh have been also taken in account.
- Initially, proposed samples site locations were identified and then the samples were collected from that pre-defined site location of existing ground water sources viz. tube wells and hand pumps after allowing some amount of water to flow out.
- The samples were collected in clean plastic bottles, which were pre cleaned, dried in dust free environment and sterilized.
- The ground water samples collected from different ground water sources used for agriculture, drinking and domestic purposes (Figure-2). These samples

  
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were properly labeled as MJK-01 to MJK-07 and a record was prepared indicating the ground water source of the samples, location of the sources etc. relevant necessary field data and tabulated as Annexure-1

- For the present study all the representative samples were collected and analyzed mainly for pH, Electrical conductivity, TDS, Chloride, Total hardness, Sodium, Potassium, Calcium, Magnesium, Nitrate & Fluoride etc.

### 5. Results and Discussion:

The ground water quality comparison between regional periphery and project site is enumerated in Annexure-I. The chemical parameters observed from the study area compared with Bureau of Indian Standards (BIS) and summarized in below Table#1.

Range of chemical constituents reported in and around Manomay Tex India Limited premises					
S.No.	Parameter	Range (Min.- Max.)	Average	Table#1	
				BIS Range (IS 10500: 2012)	
				Desirable (Acceptable)	Permissible Limit in the Absence of Alternate
1	pH	7.12-8.25	8	6.50-8.20	8.5
2	Electrical Conductivity	450-2390	1296	-	-
3	Total Dissolved Solids	266-1608	757	740	2000
4	Calcium	10-272	113	75	200
5	Magnesium	1-116	55	30	100
6	Chloride	28-454	178	250	1000

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7	Sulphate	1-206	47	200	400
8	Nitrate	0.25-342	49	45	No Relaxation
9	Fluoride	0.12-1.75	1	1	1.5
10	Total Hardness (as CaCO <sub>3</sub> )	190-1060	423	300	600

- The chemical results data of bore well located inside the Manomay plant published earlier by joint committee report on dated 7 & 8 October 2024 compared in detailed with the ground water quality parameters reported from regional vicinity of the Manomay plant site .
- The ground water samples of the study area analyzed for pH, Electrical conductivity, TDS, Chloride, Total hardness, sodium, potassium, calcium, magnesium, Nitrate & Fluoride etc. are presented in Annexure-I. Depending on the geological, hydrological and climatological conditions the ground water chemistry of the area under study are differ.

**pH:** In the present study the pH values in all the samples range from 7.12 to 8.25, which are all within the limit in the study area. The pH of water is very important indication of its quality and provides information in many types of geochemical equilibrium.

**Electrical Conductivity:** In present case study EC values varies widely from 450  $\mu\text{mho/cm}$  to 2390  $\mu\text{mho/cm}$ . The water quality map for EC was prepared for the study area shown in Fig.3. It is also observed that ground waters of high EC values are predominant with sodium and chloride ions (samples viz. MJK-02 & MJK-06).

**TDS:** Total dissolved solid is an important parameter for drinking water and water to be used for other purposes. The maximum permissible limit of TDS is 2000 mg/l (BIS range-IS 10500:2012). The water quality map for TDS was prepared for the study area shown in Fig.4. TDS concentration is varying in the range of 266 to 1608 mg/L. It is 1608 mg/L observed in already published chemical parameters report from tube well inside the plant premises. Although it indicates moderately dominance value compared with desirable limit but less than permissible limit. However, the extent of TDS value 1393 & 1362 mg/L has been also reported in ground water samples (MJK-02 & MJK-06) collected about 750 mts NEE and 1.5 km SSE away from the plant area is probably by virtue of moderate to highly weathered nature of metamorphic rock

  
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(gneiss/granite gneiss) encountered as a hydrogeological formation at the site specific, but overall TDS character of ground water is within the allowable limit.

**Nitrate:** Nitrate concentration in ground water is found mainly due to anthropogenic activities which include improper disposal of bio-waste, urban sewerage, utilization of nitrogenous fertilizers in irrigation, use of pesticides & herbicides etc. considerably enhances the level of nitrate in ground water.


The water quality map for Nitrate was prepared and shown in Fig.5. In the present study Nitrate values ranges from 0.25 to 342. One ground water sample (MJK-02) collected about 750 mts NEE of Manomay plant site shows 342 mg/l, which shows extremely higher than the permissible limit. In the study area, marginal higher value of 87, 66 & 72 mg/l nitrate has been also reported from ground water samples viz. MJK-06, MJK-11 & 12 respectively, which is located about 1.5 km SSE, 3.67 km south and 5.40 km east of the plant premises.

As the main occupation of surrounding population is rich irrigation and during this activity extensive use of chemical fertilizers and pesticides contribute significantly to the loading of nitrate to ground water in the area. Further, Nitrogen released through weathering of underlying gneiss/granitic gneiss rocks may have more impact on soil and ground water quality of the study area.

**Chloride:** Chloride is the most troublesome anion in the irrigation water. It's generally more toxic than sulphate to most of the plants and are best indicator of pollution. The water quality map for Cl was prepared for the study area shown in Fig.6. In the study area, Chloride contents varied from 28-454 mg/l in earlier published chemical results and presently analyzed samples, which are all in permissible limit (BIS range-1000 mg/L).

**Total hardness:** The maximum permissible limit for total hardness is 600 mg/l. (IS 10500:2012). In the present case study, results of chemical parameters of ground water the total hardness varies from 190 to 1060 mg/l, which exceed the prescribe permissible limit. Hardness of one ground water samples (MJK-02) collected about 750 mts NEE from Manomay plant location shows 1060 mg/l, which is higher than permissible limit. In addition to it, two samples (MJK-06 & MJK-07) collected about 1.50 Km SSE & 1.18 Km SSW from Manomay plant area also shows marginal rise in hardness value of 740 mg/l & 635 mg/l.


As evident, hardness in ground water is primarily due to the results of interaction between the chemical reaction in the hydrogeological formations

  
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encountered in the area. The hardness of water is due to the presence of alkaline earths such as calcium and magnesium minerals.


### 6. Conclusive Remarks:

- On the basis of study of representative ground water analysis the outcome of the present works in and around Manomay Tex India Ltd. near village Jojaro ka kheda of Gangrar block in Chittorgarh district reveals that ground water quality has been worsen up to some extent due to both geogenic and anthropogenic activities.
- As the thickness of overburden (loose soil + weathered gneiss rock) specially in the southern and eastern part of the study area is negligible. Therefore, there is a poor fluxing of ground water which in turn triggers the moderate concentration of TDS, chloride and total hardness reported from the area.
- As evident, study area mainly comprising of granite gneiss/gneiss of varied nature which consist feldspar and mica group of minerals. Any minerals exposed at the earth's surface may decompose, and its matter may become dissolved in water by the weathering process. One of the principal agents of weathering is water itself. So, during the process of extensive weathering, water exerts an influence on the parent geologic materials exist. The net result is that rocks are broken down into finer and finer and, where water is present, minerals may become dissolved. Ultimately, ground water affected by geochemical, hydrogeological and climatic process may contribute to excessive hardness beyond its threshold value.
- The detailed analytical results and interpretation of the published water level history data (Pre-monsoon 2004 period), it can be also be reveals that study area has found generally shallow ground water conditions (range from 5-20 mts b.g.l) is more sensitive to weathering processes, thereby tends to deteriorate faster in quality parameters of ground water.
- All others parameters except TDS, Chloride, Total Hardness and Nitrate were found within permissible limits in the area under consideration .
- Among the studied geochemical parameters nitrate is also one of the dominant chemical constituents reported in the area when compared with BIS quality standard and its concentration is mostly controlled by anthropogenic background rather than natural factors. Activities viz

  
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intensive irrigation, unlined septic tanks and unplanned sewerage system have triggered the nitrate content in groundwater, particularly in north-east, south east and southern part of the study area. The rest of the area is safe and has potable groundwater.

- At a glance, overall chemical comparison of ground water is based on the regional ground water samples (MJK-01 to MJK-07 & MJK-09 to MJK-15) with the plant site quality results (MJK-08) and is shown in Annexure-I, which reveals almost similar ground water quality parameters from the rest of the study area. However, minor differences were reported in Total hardness, Chloride and TDS concentration. Thus, it has been found that hydrogeochemical evidence of ground water samples of the area shows distinctive variations in quality parameters at selected ground water stations.
- The difference in chemical parameters of ground water also attributed to the change in depth of tube wells /dug wells from where samples has been collected to ascertain quality parameters. Generally, hardness dominance component is higher in deep ground water samples.
- On the basis of above technical facts it can be conclude that the present industrial activity of Manomay Tex India Ltd. near village Jojaro ka kheda does not impart noticeable impact on ground water quality parameters in and around regional periphery of the area under observation.

  
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Physio-chemical results of waters samples in & around Manomay Tex India Ltd., Block -Gangrar, District -Chittorgarh  
(All Figures in mg/L)

ANNEXURE-1

Sr.	Gram panchayat	Village	Sample No /UID No	Site specific location wrt Manomay plant premises	Well Type	Latitude	Longitude	E.C.	TDS	pH	Na <sup>+</sup>	K <sup>+</sup>	Ca <sup>2+</sup>	Mg <sup>2+</sup>	Cl <sup>-</sup>	SO <sub>4</sub> <sup>2-</sup>	CO <sub>3</sub> <sup>2-</sup>	HCO <sub>3</sub> <sup>-</sup>	NO <sub>3</sub> <sup>-</sup>	F	TH	Na%	RSC	SAR	Data Source
1	Soniyana	Soniyana	MJK01	2.1 Km NNE	TW	25.1038	74.6285	1240	605	7.90	99	2	10	40	113	48	0	476	5	0.96	393	35.2	0	2.17	Nov. 2024 results
2	Jojaro ka kheda	Surat singh ka kheda	MJK02	750 m NEE	TW	25.0875	74.6305	2390	1393	7.4	68	5	234	116	319	10	0	598	342	0.56	1060	12.2	0	0.91	
3	Jojaro ka kheda	Jojaro ka kheda	MJK03	1.10 Km NW	TW	25.0915	74.6138	720	352	7.6	27	1	14	68	35	7	0	366	16	0.82	345	15.6	0	0.66	
4	Jojaro ka kheda	Jojaro ka kheda	MJK04	750 m NW	TW	25.0920	74.6189	1200	613	7.5	59	2	80	72	92	19	0	549	15	0.75	495	20.5	0	1.16	
5	Jojaro ka kheda	Jojaro ka kheda	MJK05	450 m SE	TW	25.0850	74.6256	450	267	8.2	34	1	32	29	28	10	12	232	5	1.28	200	26.8	0.2	1.04	
6	Jojaro ka kheda	Jojaro ka kheda	MJK06	1.5 Km SSE	TW	25.0731	74.6257	2370	1362	7.7	224	1	140	95	434	123	0	476	87	1.75	740	39.7	0	5.59	
7	Jojaro ka kheda	Jojaro ka kheda	MJK07	1.18 Km SSW	TW	25.07623	74.6194	1910	1079	8.25	154	2	174	49	383	68	12	391	45	1.16	635	34.4	0	2.65	
8	Jojaro ka kheda	Jojaro ka kheda	MJK08	Plant site area	TW	25.08649	74.6230	1980	1608	7.22	-	-	272	-	314	206	288	-	0.33	0.25	344	-	-	-	
9	Jojaro ka kheda	Jojaro ka kheda	MJK09	Govt. Hr sec school 550 m SSW	TW	25.08166	74.6214	1226	813	7.26	-	-	154	-	164	98	118	-	0.25	0.13	212	-	-	-	
10	Jojaro ka kheda	Jojaro ka kheda	MJK10	Open well near by Unit 700 m NEE	D/W	25.0889	74.6295	875	585	7.12	-	-	114	-	60	56	98	-	0.36	0.19	190	-	-	-	Pre-monsoon 2024 SGWD results
11	Gangrar	Gangrar	MJK11/CHITT OWL_67	3.67 Km South	D/W	25.0543	74.6172	790	429	7.60	46	10	92	7	57	4	0	293	66	0.46	260	27	0.0	1.25	
12	Lalas	Mansingh ji ka kheda	MJK12/CHITT OWL_31	5.40 Km East	D/W	25.08059	74.6751	1600	873	7.80	112	3	156	39	241	42	0	415	72	0.81	550	30.45	0.0	2.07	
13	Soniyana	Soniyana	MJK13/CHITT OWL_69	3.53 Km North	D/W	25.11847	74.6287	960	470	7.65	25	1	72	49	170	4	0	256	23	0.12	380.0	11.38	0.0	0.50	
14	Sudri	Sudri	MJK14/CHITT OWL_36	6.36 Km SW	D/W	25.05918	74.5674	800	436	7.55	71	7	78	1	85	3	0	305	40	0.38	200	42.58	1.0	2.19	
15	Dooda	Dooda	MJK15/CHITT OWL_66	4.30 Km NW	D/W	25.09921	74.5830	930	467	7.65	34	22	72	45	149	4	0	256	13	0.19	365	15.85	0.0	0.77	

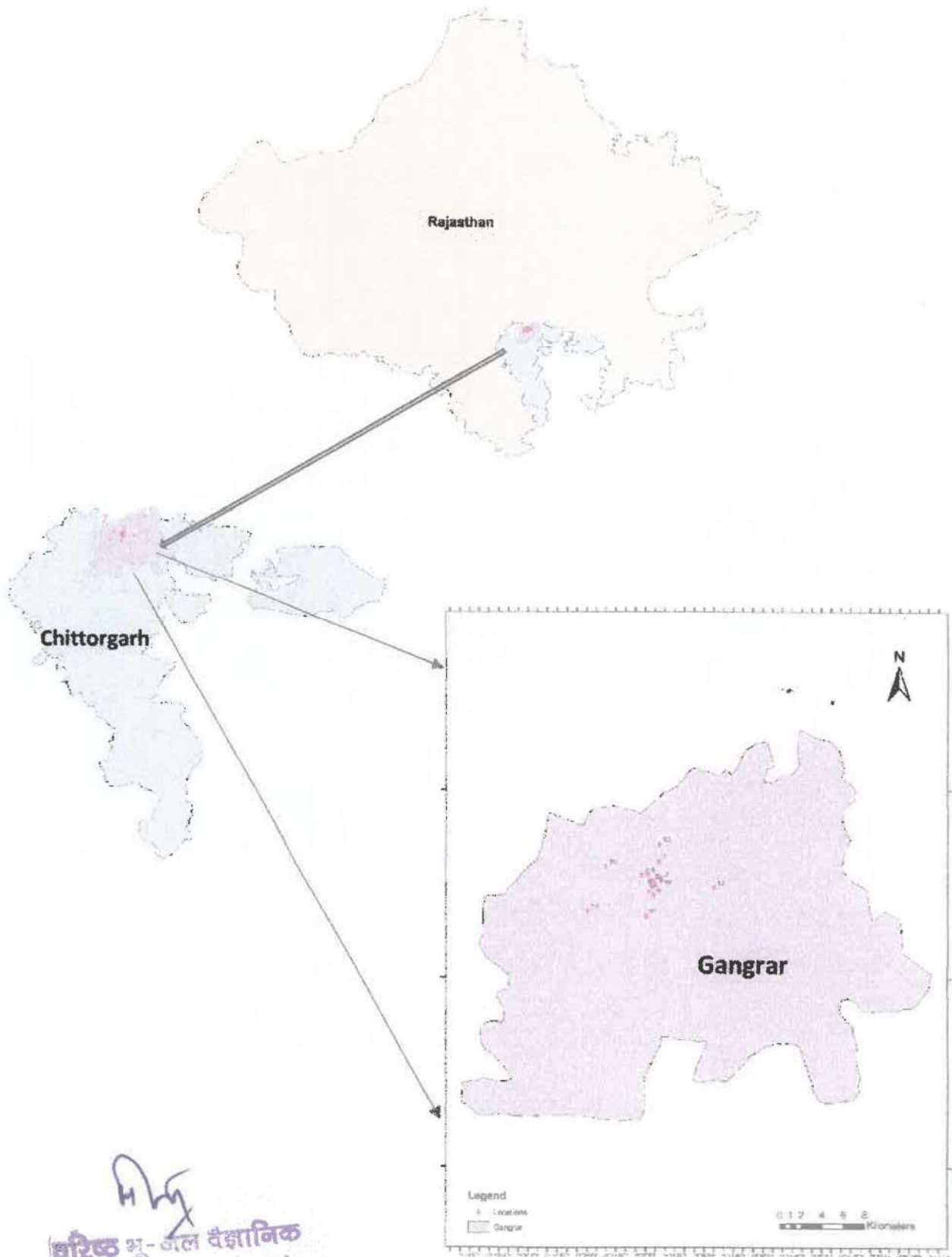
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**Fig.1 : Map showing Manomay plant (red legend) and sample locations (01-15) in Google Map with reference to periphery of Manomay Tex India Ltd**



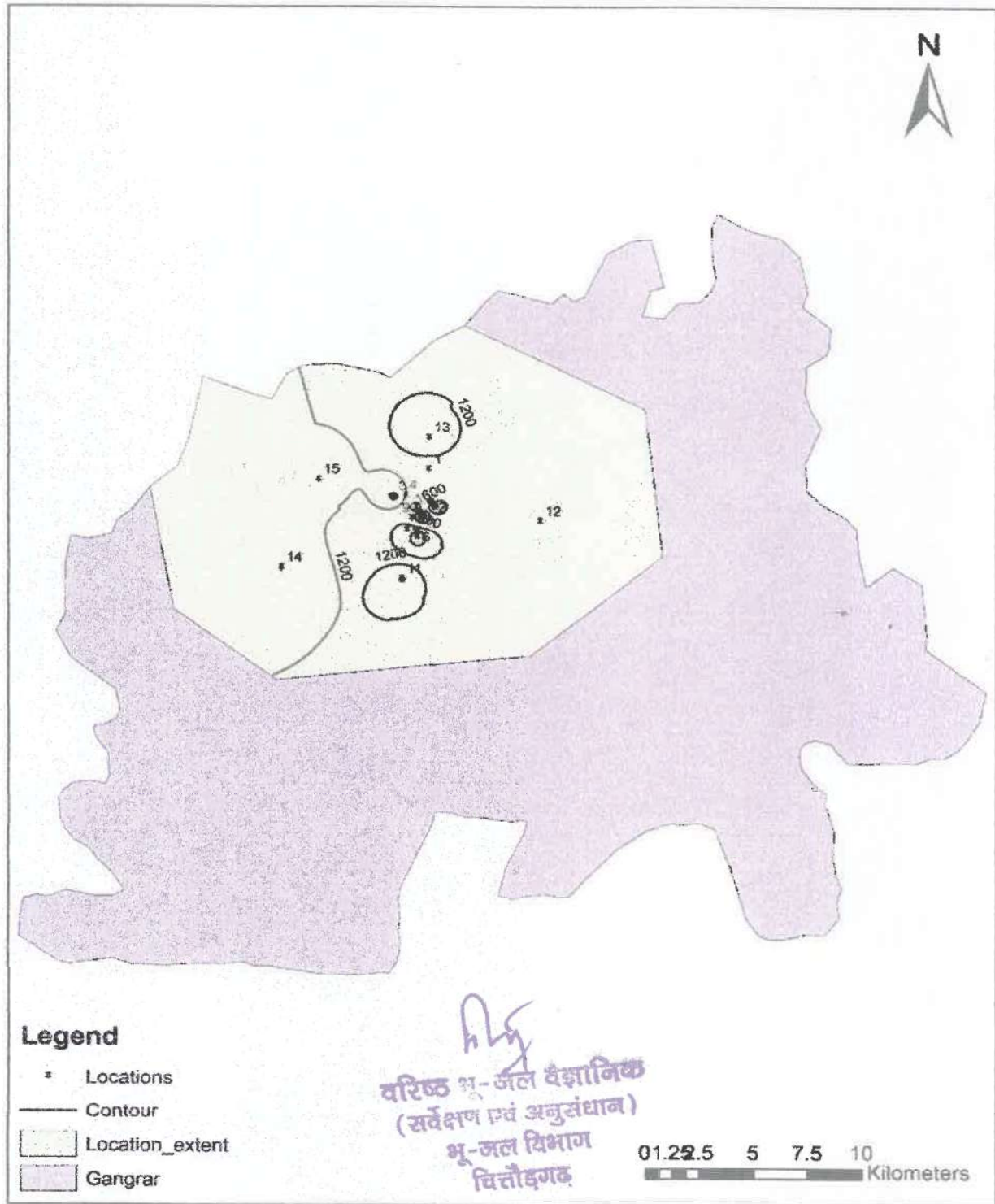
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Fig.2 : Location Map of study area depicting the sample sites

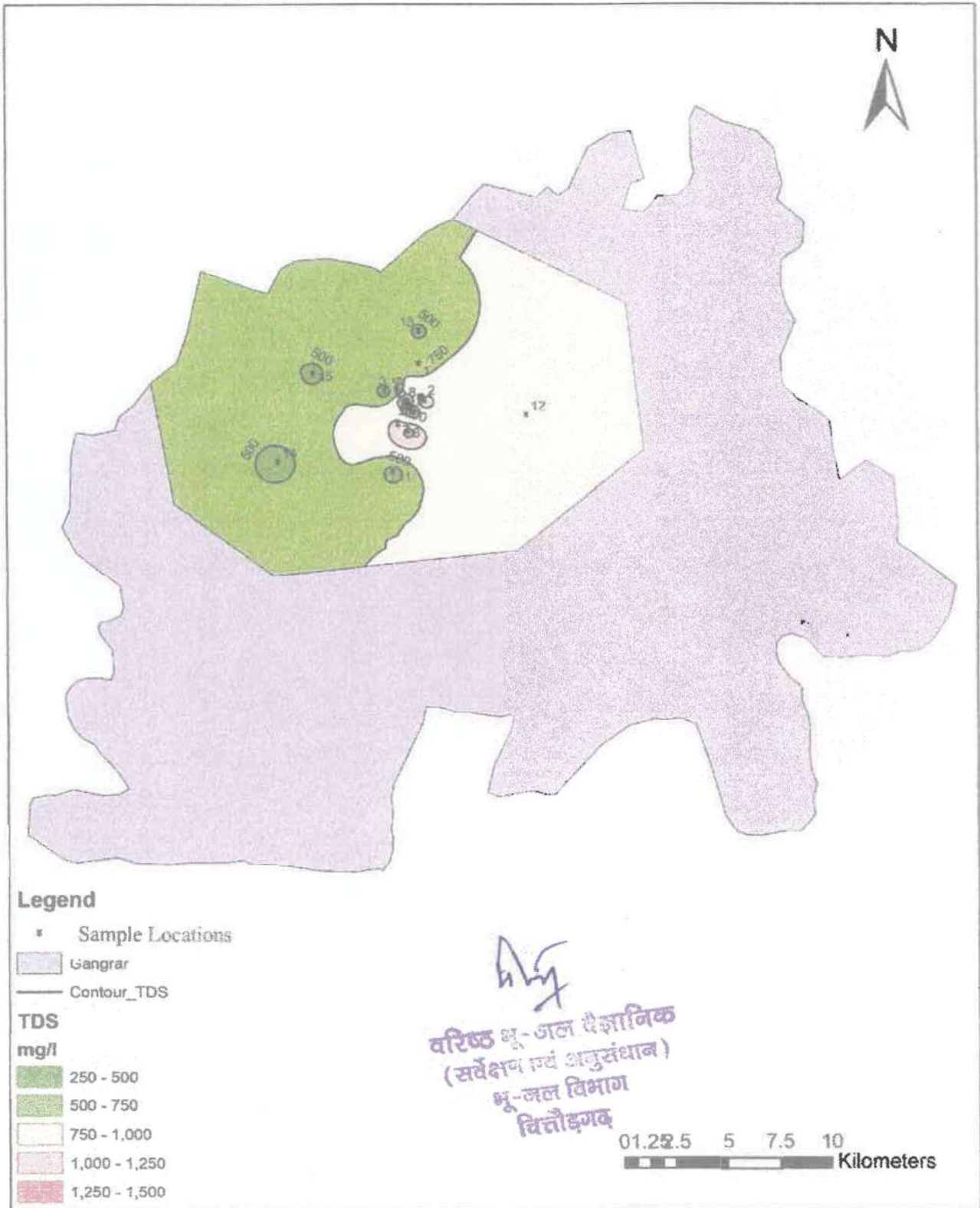


*M. B. J.*  
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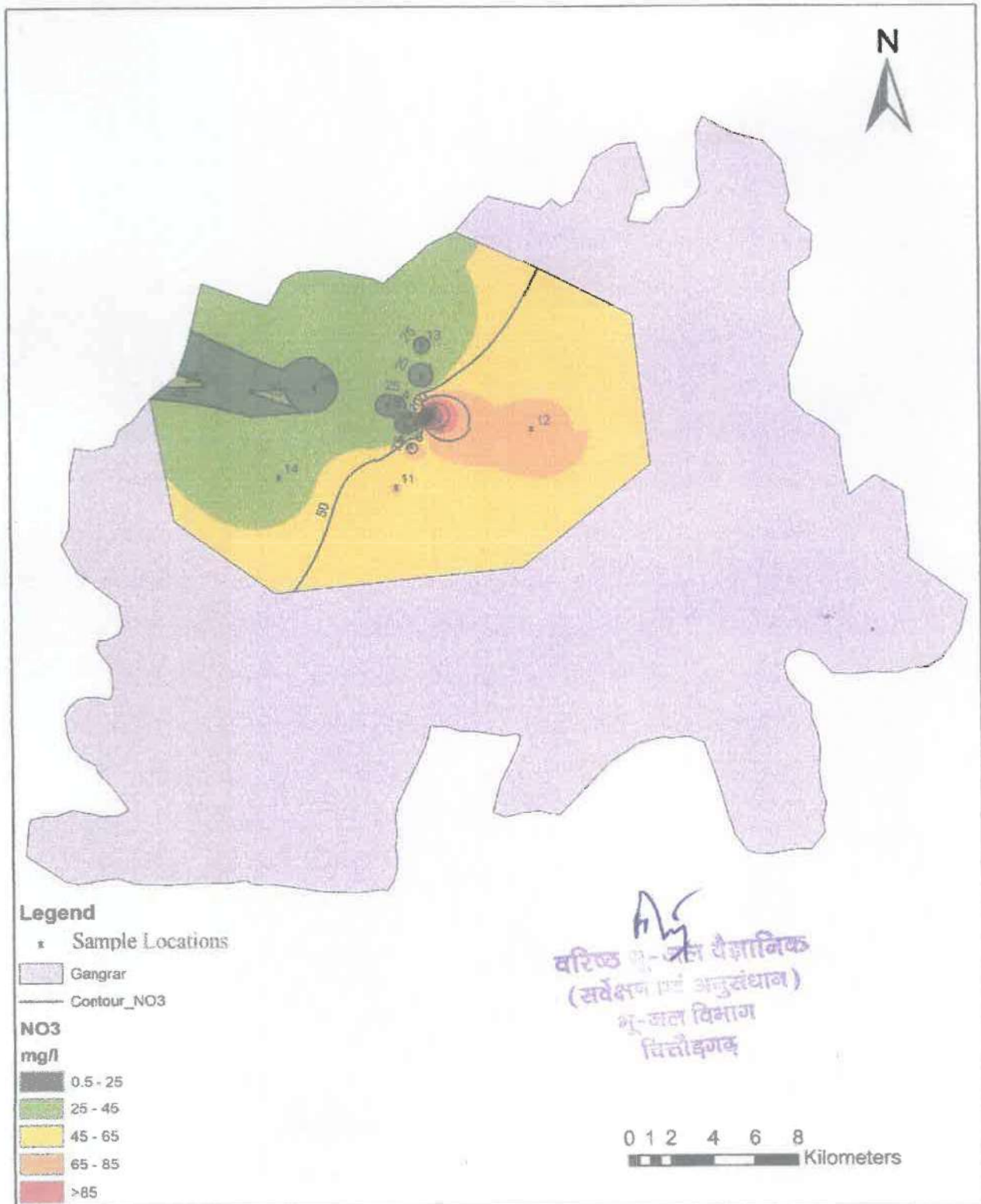
**Fig.3 : Map showing Distribution of Electrical Conductivity (EC) in and around Manomay Tex India Ltd.**



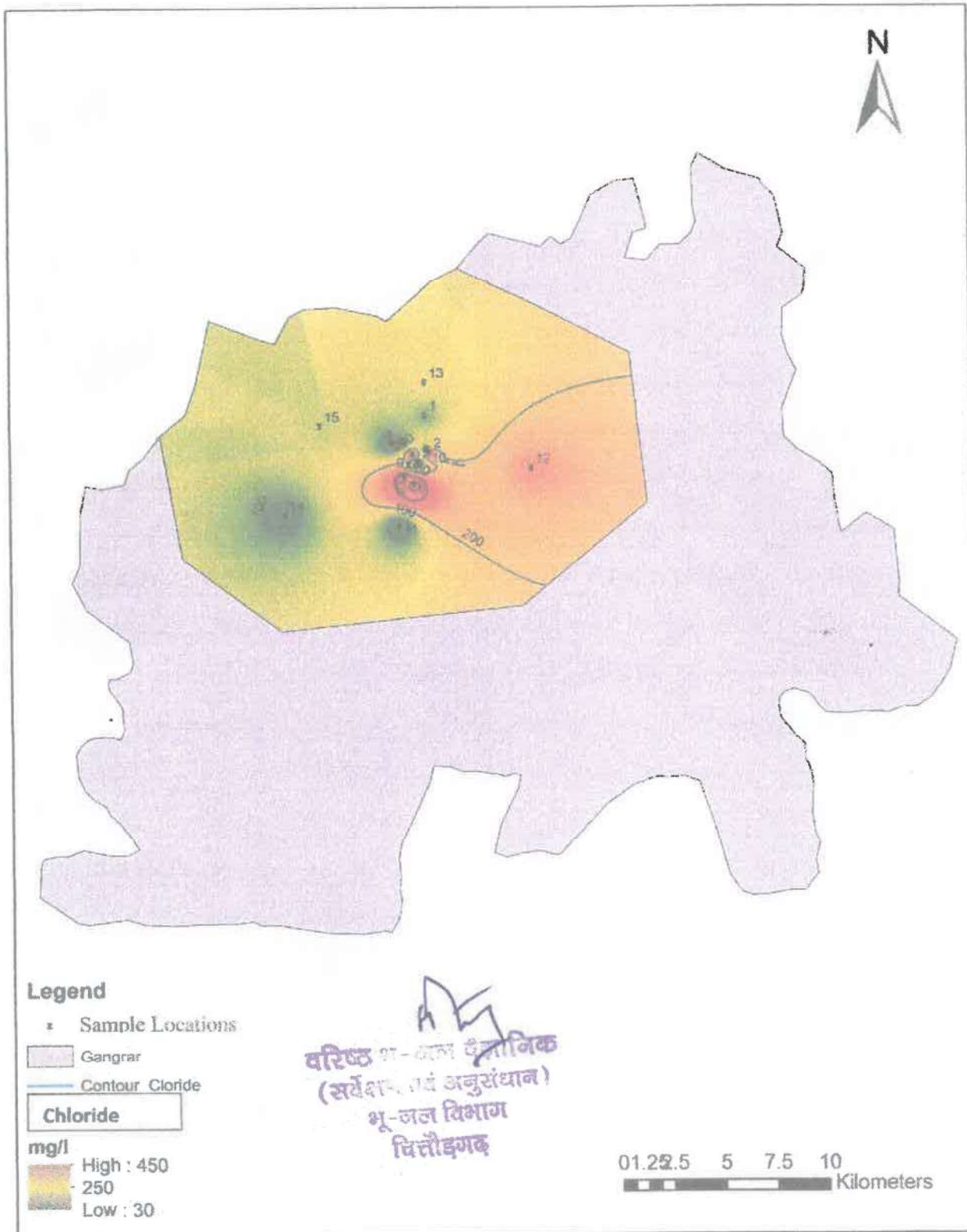
**Fig. 4 : Map showing Distribution of Total dissolved solid (TDS) in and around Manomay Tex India Ltd.**



**Fig.5 : Map showing Distribution of Nitrate (NO<sub>3</sub>) in and around Manomay Tex India Ltd.**



**Fig.6 : Map showing Distribution of Chloride (Cl) in and around Manomay Tex India Ltd.**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 795 OF 2024**

**IN THE MATTER OF:**

**Badarilal and Ors.**

**...Applicant**

**Versus**

**State of Rajasthan**

**...Respondents**

Know All to whom these presents shall come that I, Mr. Bhag Chand Trivedi, at present working as Electrical Head of Department at M/s Manomay Tex India Ltd., am the Officer-in-Charge (OIC) of the Respondent No. 3, in the above-mentioned Original Application do hereby appoint:

*Azmat H. Amanullah*

(Azmat H. Amanullah)

Advocate for the Respondent No. 3

A-320, Defence Colony

New Delhi-110024

Mob. 9810612316

hereinafter called the Advocate/s to be our Advocate/s in the abovementioned Original Application and authorise them:

To act, appear and plead in the above noted case in this Court/ Tribunal/ Adjudicating Authority or in any other Court/Tribunal/Adjudicating Authority in which the same may be tried or heard and also in the Appellate Court/Tribunal/Authority.

To sign, file, verify and present pleadings, applications, appeals, cross-objections, or Petitions for execution, review, revision, withdrawal, compromise or other petitions replies, objections affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To deposit, draw and receive moneys, cheques and grant receipts therefore and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may thing fit to do so and to sign the power of attorney on my/our behalf.

And I the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matters as if done by me/us to all intents and purposes.

And I the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing, or for, any negligence of the said Advocate or his substitute.

And I the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHEREOF I do hereunto set my/our hand to these presents the contents of which have been understood by me this 21 day of November, 2024.

Accepted, Identified and Satisfied.

*Azmat H. Amanullah*

ADVOCATES



*Bhag Chand Trivedi*  
CLIENT